# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

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(DESTROCTION OF THE	
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SECTION OFFICER (Judl.)

IN THE CHAIL ADMINISTRATIVE THIBUNAL WWAHATI BENCH: WWAHATI. 5 (FUTA 10.4) OLDER SHEET. (See Rule-42) APPLICATION NO. 326/2000 Beadd Kumere Koy and on: Respondents(S) Union Advocate for Applicant(S) SK. SKARAWA Advocate for Respondent(S) Adl. C.G.se Ms. U. Das Notes of the Registry

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29.9.2000

ORDER OF THE TRIBUNAL

Present: Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Heard Mr B.K. Sharma, learned counsel for the applicants. The application is admitted. Call for the records. List for orders on 29.11,00

Issue notice as to why interim order as prayed for shall not be granted. Returnable by four weeks. List it on 3.11.00 for consideration of interim order.

e-Chairman

nkm

3.11.00

Heard Mr.S.Sarmalearned counsel for the applicant and also Mr.A.Deb Roy for the respondents. Steps have already been taken. Office to take steps accordingly. List on 14.12.00 to enable the respondents to file affidavit.

Vice-Ch airman

lm

(M.R.Mohanty) Vice-Chairman

Lm

-4- A. 326/00

Notes of the Registry Date order St-13/11/07 set to D/Section ... for issuing to respondut, applicant and learned advocates bor both the parties. D/No 1510 to1516 St=26/11/07. Service report awaited 31.13.12.07 11. Sand order colores to the Applicant and Boo bendents. /bb/ Free copies of the order chanded over to Hrs B. Davi & Ms. M. Day, Addl order dt-13/12/07 sent to D/Section Sor issuing to applicants and to the respondents. Other 2 (Two) Copies issuing to llarened Rdvocators Dor both the parties. D/No-1810 to 1816 · St-17/12/07.

Order of the Tribunal

13.12.2007

This matter has come on remand from the High Court for re-consideration.

None appears for the Applicants nor the Applicants are present. Ms.U.Das, learned Addl. Standing counsel for the Union of India with instruction from the Respondents seeking adjournment of the matter.

Call this matter on 25.01.2008 for. hearing.

Send copies of this order to the Applicants and to all the Respondents to come ready for hearing.

Free copies of this order may be handed over to Mrs.B.Devi (associate of Mr.S.Sarma, Advocate) and Ms. U.Das, learned Addl. Standing counsel for the Union of India.

(Gautam Ray) Member (A)

(M.R.Mohanty) Vice-Chairman 03.06.08

On the prayer of Miss U. Das, learned Addl. Standing counsel for the Respondents the case is adjourned to 13.06.2008 for hearing.

The case is ready.

(Khushiram) Member(A)

(M.R.Mohanty) Vice-Chairman

143 p.

pg

13.06.2008 None appears for the Applicant. On the request of Ms U. Das, learned Counsel appearing for the Respondents, call this matter on 17.06.2008.

Member(A)

(M.R. Mohanty) Vice-Chairman

nkm

17.06.2008

Heard. Hearing concluded. Orders

reserved.

(Khushiram)

Member(A)

(M.R. Mohanty) Vice-Chairman

nkm

20.06.2008 Judgment pronounced in open court, kept in separate sheets. The Application is allowed in part. No costs.

(Khushiram)

Member(A)

(M.R. Mohanty) Vice-Chairman

nkm

O.A.222/1997 All India Telecom Employees Union & Ors.
Vs. U.O.I & Ors.

O.A. 326/2000 Binod Kr. Roy & Ors. Vs. U.O.I. & Ors. O.A. 189/2002 Sri B.K.Roy & Ors. Vs. U.O.I & Ors.

O.A.252/1997 All India Telecom Employees Union & Ors.

Vs. U.O.I & Ors.

25.01.2008

actor, 200,850 no potropichi jiri🖎

These cases have come back on remand from the High Court. Despite notices none has entered appearance for the Applicants. However, Miss U. Das, learned Addl. Standing counsel for Union of India, has entered appearance for the Respondents in this case, by filing Vakalatnama.

In the aforesaid premises, call this matter on 13.02.2008.

Send copies of this order to the Applicants in the address given in the respective Original Application, requiring them to come ready for final hearing on the date fixed/13.02.2008.

(Khushiram) Member(A)

(M.R.Mohanty)
Vice-Chairman

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this order to the AHK
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13.02.2008

This matter has came back on remand from the Hon'ble High Court. None appears for the Applicant nor the Applicant are present.

Issue notice to the Applicant (in the address given in the O.A.) requiring them to appear and prosecute the present case.

Call this matter on 28.03.2008.

Member (A)

Lm

order dt. 13/02/08 Send to D/Section dos issuing to applicants ley post.

(12/08. D/NO-1099,1100

28.03.2008

None appears for the Applicant nor the Applicant is present. On the request of G. Baishya, learned Sr. Standing Counsel appearing for the Respondents, call this matter on 29.04.2008.

Send copies of this order to the Applicants to come ready with their advocates to prosecute the matter.

Call this matter on 29.04.2008.

lm

(M.R.Mohanty) Vice-Chairman

20.2.08 We sombmitted soptue Respondents. copy out shred.

W/s bled.

27.3.08

10.4.2608 This case which was posted to 29.4.68, is now postpond/rescheduled to be listed on 3.6.08.

Send copies of this order to both

Member (A)

order copies issuing to applicant by post.

Order St. 10/4/08 issuing

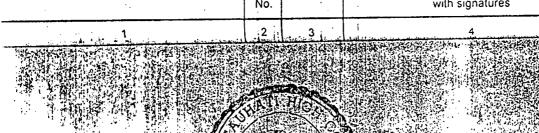
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# IN THE GAUHATI HIGH COURT (THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR AND TRIPURA)

# SHILLONG BENCH

CIVIL APPELLATE SIDE

Appeal from Va. P &	No	306	8 D ,243	of 20	
Civil Rule	·				
unian of India das		Appell	ant		
Versus	•	Petitio	ner		
Shri Benad kund Roy	Land	Respo	ndent		
		Oppos	ite-Party		
For Petitioner  Respondent M. S. C., Shyam  Portioner  Opposite-Party M. S. P. M.  North Respondent M.	` <b>}</b>	; ;	2 e e		
Noting by Office or Advocate	Serial No.	Date	Office notes	reports, orders or proceed with signatures	agnit



#### **BEFORE**

# THE HON'BLE MR JUSTICE A.P. SUBBA THE HON'BLE MR JUSTICE B.D. AGARWAL

24.07.2007

This writ petition has been filed by the Union of India assailing the order dated 12.09.2002 passed by the learned Central Administrative Tribunal (in short CAT), Guwahati Bench, Guwahati in Original Application No. 189 of 2002. By the said order, the CAT has directed the Central Govt./BSNL to consider the reinstatement and granting of temporary status to the respondents.

The respondents on his own and on behalf of twenty five other Casual Labourers had filed Original Writ Petition before the learned CAT for a direction to the BSNL to re-instate them and also for a direction of regularization of their services giving temporary status. The applications were registered as OA No. 222/1997 and OA No. 252/1997. Both the applications were disposed of by a common order dated 20.09.1999 directing the respondents/UOI to examine the claim of the applicants for the purpose of regularization and giving them temporary status. This direction was given on the basis of certain concessions given by the learned CGC appearing for the concerned department.



After the aforesaid order, the department examined the claims of the applicants and found that the services of the Casual Labourers were terminated/dis-continued w.e.f. 1.9.1987 and as such there was no scope for re-engaging them or regularizing their services. This order was also challenged before the learned CAT on Iwo occasions in OA 326/2000 and OA 189/2002. In both the cases, the learned Vice Chairman of the CAT reiterated the earlier order/direction given in OA 222/1997.

Employ notice 1

We have heard Mr. SC Shyam, learned CGC for the petitioners and Sri SP Mahanta. learned counsel for the respondents.

Mr. SC Shyam, learned CGC submitted that the applications before CAT were filed for regularization of their services on the basis of a Scheme framed by the Telecommunication Department known as Casual Labourers (Grant Regularizations) Status and Temporary Scheme, 1989. According to the learned CGC. the Scheme was floated vide letter No. 269-10/89-STN dated 7.11.1989 and the Scheme came into operation w.e.f. 1.10.1989. It is the submission of the learned CGC that since the services of the respondents were terminated long before the Scheme came into force, there was no scope of giving direction of reinstatement and giving temporary status to the respondents.



Per contra, Mr. SP Mahanta, learned counsel for the respondents submitted that subsequent to the introduction of the Scheme in the department 1989, the year issued certain Telecommunication again clarification vide Office Memorandum dated 17.12.1993 and by virtue of this circular, the benefit under the Scheme was also extended to the Casual Employees who were recruited and worked during the period of 31.3.1985 to 22.6.88. In other words, it was the submission of the learned counsel for the respondents that even though the respondents were retrenched in the year 1987, they were still entitled to regularized on the basis of the aforesaid Office Memorandum dated 17.12.1993.

regulates a

After going through the impugned order of the learned Tribunal and its previous orders, we find that the learned Tribunal did not consider the question whether the applicants claim is covered by the 1989 Scheme. The impugned order is solely based on the first order passed in OA 222/1997. It has already been noted earlier that the first order was passed on the basis of certain concessions made by the learned CGC without referring to the 1989 Scheme. As such, we are of the opinion that it would be just and appropriate to remand the matter with direction to the learned Members of the CAT to reexamine the rival contentions and give a clear finding as to whether the applicants claim is



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covered by 1989 Scheme and if so whether they are entitled to the relief claimed by them.

In view of the above observations, the impugned order is set aside and the matter is remanded back to the learned CAT to hear the matter afresh and dispose of the same upon hearing the learned counsel for both the sides.

Writ petition stands disposed of accordingly.

Send the LC Records with a copy of the order.

TI HIGH COURT HOUSE ONG BEET ONG

True Copy

Superintendent (Judicial)
Gauhati High Court
Shillong Bench.

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

O.A.No. 326 of 2000 of

DATE OF DECISION. 28.5.01

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Sri Binod Kumar Roy & Ors. PETITIONER(S Mr. B.K. Sharma, Mr.S. arma. ADVOCATE FOR THE PETITIONER(S) -VERSUS-Union of India & Ors. RESPONDENT(S) Mr.B.C.Pathak, Addl.C.G.S.C. ADVOCATE FOR THE CENTRAL ADMINISTRATIVE TRIBUNAL JUSTICE GUWAHATI BENCH RESPONDENT(S) MRZD.N.CHOWDHURY, VICE\_CHAIRMAN O.A.No. . . . . . . . . . . of THE HON BLE DATE OF DECISION ... 1. Whether Reporters of local papers may be allowed to see the judgment 🕜 PETITIONER(S 2. To be referred to the Reporter or not? Whether their Lordships wish to see the fair copy of the judgment ? ADVOCATE FOR THE 4. Whether the Judgment is to be circulated to the other penches? Judgment delivered by Hon'ble VICE CHAIRMAN ADVOCATE FOR THE RESPONDENT(S) CENTRAL ADMINISTRATIVE TRIBUNAL GUNALATI DENCE THE HON'FLE THE HON'BLE LATE OF BLITSTON. . .

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#### CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.326 of 2000

Date of Order: This the 28th Day of May 2001

HON'BLE MR.JUSTICE D.N.CHOWDHURY, VICE\_CHAIRMAN

Sri Binod Kumar Roy C/O.Prabir Dutta Carrear Station, VST. Telephone Exchange Shillong.

2. All India Telecom Employees Union Line Staff and Group 'D' N.E.Circle, Shillong. Represented by Circle Secretary, Shri Prabir Dutta.

By Advocate Mr.B.K. Sharma, Mr.S. Sarma.

- The Union of India, represented by the Secretary to the Ministry of Communication, New Delhi.
- The Director General, Department of Telecommunication New Delhi.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

D.W.CHOWDHURY, V.C.

This is another round of litigation by the applicants assailing the action of the respondents for not giving them the benefit of the Casual Labourer (Grant of Temporary Status and Regularisation) Scheme. This application is espoused by the Applicant No.1 and the causes of 25 retrenched Casual Labourers mentioned in Annexure- A of the application retremented casual Tebourers who worked under the respondent. Earlier the applicants came before this Tribunal for providing them the benefit of the Temporary Status. This Tribunal by order dated 13.8.97 in O.A.Nos.

contd/-

the respondents to provide the applicants the same that was similar benefits 1/2 extended the Casual Labourers worked in Postal Department. This Tribunal mentioned the decisions rendered by the Apex Court in daily rated casual labourers employed under Postal Department Vs. Union of India & Ors. reported inice 28 in Sad. 122. The Apex Court directed the department to prepare a scheme for absorption of the Casual Labourers. The two applicant approached this Tribunal in 0.A.No.222 of 97 and 252 of 97 seeking for direction from this Tribunal to reinstate them in service and also regularise their services as per the scheme. The Tribunal by judgment and order dated 20.9.99 directed the applicants to file a representations individually before the authority and the respondents shalliscrutinize and examine each case on consultation with the records and thereafter pass a reasoned order. The applicant :: submitted the representation and the respondents disposed, the same, which is reproduced below:-

> "In pursuance of the Judgment and order dated 20.9.99 in O.A.No.222/97 and 252/97 passed by the Hon'ble Central Administrative Tribunal Guwahati Bench, your representation dated 10-11-99 was considered in the light of the judgment on the basis of the available records. As per records you were engaged by AE(Cable) Shillong with effect from 8.7.1986 to 31-8-1987. Since your services were no longer required, your services were discontinued from 1-9-1987 as per DOT order No.270/6/84\_STN dated 22.4.1987. There is no provision in the rules regarding re-engagement or regularisation after such a prolonged discontinuity and to condone such a long discontinuity. It is regretted that your prayer for appointment could not be entertained and hence the claim is rejected."

The applicant stated that the aforesaid order is arbitrary and discrimination.

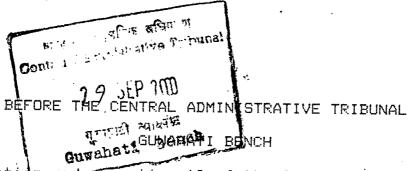
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We have heard by the learned counsel for the parties. at length. The impugned order dated 29th May 2000 is unsustainable on the face of the scheme and the instructions issued from time to time that the applicants served under the respondents as Casual Labourers for more than 240 days in year with artificial break. There is no dispute that those who rendered their services more than 240 days of continuous service as Casual Labourers is to be designated as Temporary Status. As per the Policy Guideline set out in the scheme of Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Department of Telecommunication 1989 is still in vogue and applicable to the Casual Labourers recruited. The scheme was extended from time to time. Admittedly the Telecom Circle released for the N.E. Telecom Circle 400 DRMs including 45 DRMs against regular post was sanctioned for recruitment. Admittedly the applicants are retrenched and they are entitled for consideration granting of temporary status and thereafter for their regularisation as Group D under the Scheme.

In the coaspectus the respondents are directed to consider their cases. They are thus ordered to examine and scrutinize each case individually and to consider their case on merit for granting them temporary status as per law and thereafter consider their cases for absorption against the available vacancies or against the future vacancies as per unit seniority. The respondents are directed to complete the exercise as early as possible preferably within 3 months from the date of receipt of the order. The application is thus allowed. There shall however, be no order as to costs.

(D.N.CHOWDHURY) VICE\_CHAIRMAN

LM



(An application under section 19 of the Administrative Tribunal Act. 1985).

Title of the case :

O.A.No. 326 ... of 2000.

BETWEEN

Shri Binod Kumar Roy & Ors.

**VERSUS** 

Union of India & Ors.

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Applicants.

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

(An application under section 19 of the Central Administrative Tribunal Act.1985)

#### BETWEEN

- Sri Binod Kumar Roy,
   C/O Prabir Dutta,
   Carrear Station, VST.
   Telephone Exchange Shillong.
- All India Telecom Employees Union
   Line Staff and Group-"D"
   N.E.Circle, Shillong.
   represented by, Circle Secretary,
   Shri Prabir Dutta.

- A N D -

- The Union of India,
   Represented by the Secretary to the
   Ministry of Communication. New Delhi.
- 2. The Director General,
  Department of Telecommunication.
  New Delhi.
- 3. The Chief General Manager,

  N.E.Telecom Circle,

  Shillong-793001.

........ Respondents.

Q-

#### FARTICULARS OF THE APPLICATION

# 1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:

This application is directed against the order vide No NE/LA/Disposal of O.A 222/97, 252/97/2000/23 dated 29.5.2000, issued by the Chief General Manager, N.E.Telecom Circle, Shillong, illegally disposing of the individual representations filed by the applicants pursuant to the judgment and order dated 20.9.99 passed in O.A Nos 222 and 252 of 1997.

#### 2. LIMITATION:

The applicants declare that the instant application has been filed within the limitation period prescribed under section 21 of the Administrative Tribunal Act.1985.

#### 3. <u>JURISDICTION</u>:

The applicants further declare that the subject matter of the instant case is within the jurisdiction of the Hon'ble Tribunal.

#### 4. FACTS OF THE CASE

- 4.1. That the applicants are citizen of India and as such they are entitled to all the rights, protections and privileges as guaranteed by the Constitution of India and laws framed there-under.
- 4.2. That in the instant application, the Applicant No.2 is the Divisional Secretary of All India Telecom Employees Union, Line Staff and group-D, Nagaland, Divisional Branch and he represents the interests of casual workers more particularly reflect-



ed in the Annexure-A to this Original Application. Applicant No.1 is one of the casual labourers as listed in the Annexure-A is also similarly situated like that of the other applicants on whose behalf the instant application has been filed by the applicant No.2. Accordingly the cause of action and relief sought for by the applicants are same. Thus the instant applicants pray that they may be allowed to join together in a single application invoking rule 4(5)(b) of CAT (Procedure) Rules 1987 to minimise the number of litigation as well as the cost of the application.

A list containing the names and particulars of the applicants is annexed as  $\frac{ANNEXURE-A}{A}$ .

4.3. That the casual labourers whose interests are being represented in the instant application were all appointed in various dates ranging from 1984 to 1991 chwards on casual basis and to that effect the respondents have placed their indents to the local Employment Exchange. The names of the applicants have been sponsored by the local Employment Exchange for such casual employment and during their service tenure had been drawing their wages under ACG-17 and pay slip under Muster Roll Register, which will show that they were casual workers of the Dept. of Telecommunication and hence the applicants pray for a direction to the respondents to produce all the relevant documents at the time of hearing of the case.

For better appreciation of the factual position the services particulars reflected in the Annexure-A may be referred to. The service of the applicants have been discontinued after about three years of their continuous service without resorting to the departmental rules.

Since their aforesaid casual employments as reflected in Annexure-A is not in dispute hence the applicants crave leave

B

of the Hon'ble Tribunal to produce all the relevant documents pertaining to their appointment at the time of hearing of the

That some of the similarly situated employees belonging 4.4. to the postal Department had approached the Hon'ble Supreme Court for direction for regularisation, as has been prayed in the instant application and the Hon'ble Supreme Court acting on their Writ Petition had issued certain directions in regard to regularisation as well as grant of temporary status to those casual labourers of the Department of Posts. It is pertinent to mention here that claiming similar benefit a group of similarly employees under the respondents i.e. of department of Telecommunication had also approached the Hon'ble Supreme Court similar direction by way of filing writ petition (C) No.1280/89 (Ram Gopal & Ors.Vs. Union of India & Ors) along with several writ petition i.e. 1246/86, 1248/86 etc. In the aforesaid writ petitions the Hon'ble Supreme Court was pleased to pass a similar direction to the respondents authority to prepare a scheme on a rational basis for absorption the casual labourers possible, who have been working more than one year in their respective posts. Pursuant to judgment the Govt.of India, Ministry of Communication, prepared a scheme in the name and style "Casual Labourers (Grant of Temporary Status and Regularisation)Scheme 1989" and the same was communicated vide letter No.269-10/89-STN dated 7.11.89. In the scheme Certain benefits granted to the labourers such as conferment of temporary status, wages and daily Rates with reference to minimum pay scale of regular Group-D officials including DA/HRA etc.

Copies of the Apex Court Judgment and the above mentioned scheme is annexed herewith and marked

3

#### as ANNEXURE-1 and 2.

4.5. That as per the Annexure-2 scheme as well as the directions issued by the Hon'ble Supreme Court (Annexure-1) in the cases mentioned above, the applicants are entitled to the benefits described in the scheme in view of the fact that they have completed more than 240 days of continuous service. The applicants are in possession of all the qualifications mentioned in the said scheme as well as in the aforesaid verdict of the Hon'ble Supreme Court, and more specifically in the datas described in the Annexure-A may be refereed to for the better appreciation of the factual position.

That as stated above the respondents after 2-3 years of continuous service rendered by the applicants have discontinued services. However, for such discontinuation the respontheir dents have not followed the due procedure. The services of applicants have been discontinued with verbal orders without reason and also without prior notice . It is further stated that the respondents have discontinued their service e during the pendency of the case before the Hon'ble Apex Court . The respondents should have been engaged them as and when the vacancy arose, but the respondents kept on engaging the outsiders illegally. As per the guidelines issued by the Govt of India Ministry of Personnel, dated 27.3.76 and 29.6.78 the retrenched employees like that of the applicants should get the priority at the time of new recruitment. In fact the respondents have recruited many. casual workers after the disengagement of the applicant without considering their case.

A copy of the said O.M. Dated 27.3.76 with O.M. dated 29.6.78 is annexed herewith and marked as ANNEXURE-3.

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The applicants crave leave of the Hon'ble Tribunal to produce various letters showing such engagement at the time of hearing of the case.

4.7. That the respondents after issuance of the aforesaid scheme, (Annexure-2), issued further clarification from time to time of which mention may be made of letter No.269-4/93-STN-II dated 17.12.93 by which it was stipulated that the benefits of the scheme should be conferred to the casual labourers who were engaged during the period from 13.3.85 to 22.6.88.

The applicants crave leaves of the Hon'ble Tribunal to produce the said order at the time of hearing of the case.

- 4.8. That the applicant No 2 in view of the aforesaid discrimination made several representations to the authority concerned but no action has been taken in the matter. In fact the respondents have not even chosen to reply the said representation. As per the Verdict of the Hon'ble Apex Court the cases of the applicants are required to be considered for grant of temporary status as all the applicants have completed more them 240 days of service in a particular year.
- 4.9. That the applicants beg to state that the stipulated time for grant of temporary status as per the scheme has now further been extended up to 10.9.93 pursuant to a judgment of the Ernakulam Bench of the Hon'ble Tribunal delivered on 13.3.95 in OA No.750/94. Pursuant to the said judgment delivered by the Ernakulam Bench, Govt of India, Ministry of Communication issued letter No.66-52/92-SPD-I dated 1.11.95 by which the benefits of conferring temporary status to the casual labourers have been extended up to the recruitees up to the 10.9.93.



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A copy of the aforesaid letter dated 1.11.95 as annexed herewith and marked as <u>ANNEXURE-4</u>.

The applicants have not been able to get hold of an authentic copy of the said letter and accordingly they pray for a direction to produce an authenticated copy of the same at the time of hearing of the instant application.

4.10. That the benefits of the aforesaid judgment and circular of Govt.of India is required to be extended to the applicants in the instant application more so when they are similarly circumstance with that of the casual workers to whom benefits have been granted and presently working in the Deptt.of Posts. As stated above both the Deptts. are under the same Ministry i.e. the Ministry of Communication, and the scheme were pursuant to the Supreme Court's Judgment as mentioned above. There can not be any earthly reason as to why the applicants shall not be extended the same benefits as have been granted to the casual labourers working in the Dept.of Posts.

4.11. That the applicants state that the matter relating to filing up of Group-D posts came before the Regional Joint Consultancy Meeting held in Shillong on 28.11.95 under the Chairman-ship of Shri V.P.Singh, Chief General Manager, N.E. Circle. In the aforesaid meeting including Chairman there were 6 competent officers and 11 union members from the staff side present to discuss the welfare of the Casual/Contractual Employees including regularisation of Group-D Employees. After a detailed discussion was taken for one time relaxation of Group-D recruitment and to that effect both the sides office side as well as staff side decided to approach Directorate for the appropriate steps.



A copy of Minutes of the aforesaid Regional Joint Consultancy Meeting dated 28.11.95 is annexed as ANNEXURE-5.

4.12. That pursuant to aforesaid agreement of the meeting both the side approached the Directorate and as per instruction issued to the Chief General Manager, Telecom, a letter was issued on 25.7.96 whereby 400 posts of Daily Rated Mazdoors under the Chief General Manager, Telecom, N.E.Circle have been distributed in six sub stations including Nagaland, SSA. As per the aforesaid distribution 50 posts have been allotted under the Nagaland Division.

A copy of the aforesaid letter dated 25.7.96 is annexed herewith and marked as <u>ANNEXURE-6</u>.

- 4.13. That the applicants beg to state that in view of aforesaid scheme as well as the verdict of the Hon'ble Supreme Court, they entitled to be regularised more so when there is at present 50 vacancies as per Annexure-6 letter.
- 4.14. That the Applicant No.1 in view of the above discrimination in respect of the applicants reflected in Annexure-A working under the Respondent No.4 made several representations to the authority concerned. In one of the said representations the grievances of the applicants on whose behalf this application is made along with some others have been reflected. In the said representations apart from the other grievances it was pointed out that there are at least 50 vacancies and at present the Deptt.concerned in the need of Group-D employees.

A copy of one of the representation dated 25.8.97 is annexed as <u>ANNEXURE-7</u>.



4.15. That the applicants beg to state that making a similar prayer a group of casual workers working under Assam Circle had approached this Hon'ble Tribunal by way of filing OA No.299/96 and SØ2/96 and this Hon'ble Tribunal pleased to allow the aforesaid application on 13.8.97 by a common judgment and order.

A copy of the said order dated 13.8.97 is annexed herewith and marked as ANNEXURE-8.

4.16. That the applicants beg to state that on receipt of the representation the Telecom District Manger Shillong issued a letter dated 30.6.97 intimating that it was not possible to re-engaged the applicants as per existing Rules. The aforesaid letter dated 30.6.97 has further been clarified another letter dated 3.9.97 by the same authority.

The applicants crave leave of this Hon'ble Tribunal to produce the aforesaid two letters at the time of hearing of this case.

4.17. That the applicants beg to state that finally the Chief General Manager N.E. Telecom Circle issued a letter intimating the applicants i.e. applicant No. 2 that the matter is under consideration.

A copy of the said letter dated 29.8.97 is annexed herewith as <u>Annexure-9</u>.

4.18. That the applicants beg to state that the respondent on 28.8.97 issued a letter to the employment officer of all district of Meghalaya asking for candidates for filling up 45 posts of Daily Rated Mazdoors (DRM) which are lying vacant. In fact the respondents should have engaged the applicants in the said vacant posts in view of the fact that they are retrenched casual employees.

A copy of the said letter dated 28.8.97 is annexed

herewith as Annexure-10.

4.19. That the applicants beg to states that inspite of repeated requests made by the applicants the respondents have not taken any steps for their re-engagement and having no other alternative the applicants were constrained to move the Hon'ble Tribunal by way of filing Original Application No. 222/97 and 252/97. The Hon'ble Tribunal while admitting the said OA was pleased to grant the interim prayer by issuing directions to the respondents not to fill up atleast 26 posts of Daily Rated Mazdoors.

A copy of the interim order dated 26.9.97 is annexed herewith as Annexure-11.

4.20 That the applicants beg to state that after admission of the aforesaid OAs, the respondents have filed a written statement controverting the statements made by the applicants. The Hon'ble Tribunal after hearing the parties and after careful consideration of records was pleased to pass a judgment and order dated 20.3.99 directing the respondents to examine the matter and to consider their cases.

A copy of the said judgment and order dated 20.9.99 is annexed herewith as  $\frac{\text{Annexure}-12}{\text{Annexure}}$ .

4.21 That the applicants beg to state that pursuant to the said order each applicants submitted a representations to the authority concerned for consideration of their cases in the light of the judgment and order passed by the Hon'ble Tribunal. All the applicants submitted similar representations enclosing the available records with a prayer to consider their cases for re-employment.

A copy of one of such representations dated 10.11.99 is annexed herewith as Annexure-13.

4.22 That the applicants beg to state that the respondents there after issued orders vide No. NE/LA/disposal of OA 222/97, 252/97/2000/23 dated 29.5.2000 to each applicants rejecting their representations. In the said order the ground of rejection has been mentioned. The only ground of rejection of the representation is that there is no such Rule for re-engagement/regularisation after such a prolonged discontinuity of their services and there is no Rule for condonation of such long discontinuity.

A copy of one of such orders dated 29.5.2000 is annexed herewith as Annexure-14.

4.23. That the applicants beg to state that the applicants after receipt of the aforesaid order dated 29.5.00 made a representation to the Chief General Manager N.E. Circle for consideration of the case and for modification of the aforesaid order dated 29.5.00 but till date nothing has been done by the respondents.

A copy of the said representation dated 3.8.00 is annexed herewith and marked as ANNEXURE-15.

4.24 That the applicants beg to state that after discontinuation of their services they made several requests to the authority concerned for consideration of their cases and acting on such requests the respondents have also intimated the applicants that the matter is under examination. In view of the aforesaid factual position the stand taken by the respondents in the impugned order is per-se illegal and liable to be set aside and quashed

4.25 That the applicants beg to state that as per the judgment of



the Hon'ble Apex Court their cases are required to be considered for grant of temporary status, taking into consideration their continuous 240 days of service in a year. It is needless to say here that each applicants has completed more than 240 days of continuous service. In view of the aforesaid fact the issuance of impugned order dated 29.5.2000 is baseless and same depicts total non-application of mind by the respondents. Even the cases of the applicants are required to be consider pursuant to the scheme as well as its subsequent clarifications issued from time to time making the scheme more and more flexible.

The applicants crave of this Hon'ble Tribunal to produce the aforesaid orders clarifying the scheme at the time of hearing of this application.

4.26 That the applicants beg to stat that as per the Government of India Office Memorandums dated 27.3.76 and 29.6.78 their cases are required to be considered for re-engagement as and when the vacancy arises. In the present case as soon as the vacancy arose, the applicant No. 2 espousing the cause of all the applicants made a representation for such consideration but instead of considering their cases, the respondents have resorted to engage outsiders from the open market ignoring the case of the cants. Hence the respondents now cannot take the plea as has been in the impugned order dated 29.5.2000, more so of the fact that the applicants fulfilled the required qualification mentioned in the Apex Court judgment as well as the scheme. Again the Government of India's Office Memorandum mentioned above not specified any such date for such consideration of employment. The only consideration is the vacancy when arose soon as the vacancy arises the case of retrenched employees should be considered. Hence the ground of rejection mentioned

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the impugned order dated 29.5.2000 is baseless and contradictory.

4.27 That the applicants beg to state that the respondents have not maintained any combined seniority list of the retrenched casual employees for which the entire controversy has arisen had there been combined seniority list of all the retrenched casual employees including the applicants the controversy would not have been arisen. In any case the grounds stated by the respondents in the impugned order is not sustainable and same are liable to be set aside and quashed.

4.28 That the applicants beg to state that all of them were initially sponsored by the local employment exchange for their initial appointment and hence the respondents ought not to have issued the letter dated 28.8.97 calling again names of casual mazdoors for the post of Daily Rated Mazdoors. The action on the part of the respondents and their attitude in issuing the aforesaid orders dated 29.5.2000 and 28.8.97 is illegal and arbitrary in nature.

4.29 That the applicants beg to state that till date the respondents have not yet filled up the aforesaid 45 posts of DRM in view of the interference of the Hon'ble Tribunal. However, now the respondents are taking active steps for filling up of these posts by outsiders without considering that cases of the applicants. In view of the aforesaid factual position the applicants pray for an interim order directing the respondents not to fill up atleast 25 posts till disposal of this application. In case the posts are filled up the entire application will be in fractious and applicants will suffer irreparable loss and injury.

#### - 5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the denial of benefit of the scheme to the casual labourers whom the applicants union represent in the

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instant case is prima-facie illegal and arbitrary and same are liable to be set aside and quashed.

- 5.2. For that it is the settled law that when some principles have been laid down in a judgment extending certain benefits to a certain set of employees, the said benefits are required to be similarly situated employee without requiring them to approach the court again and again. The Central Govt. should set an example of a model employer by extending the said benefit to the applicants.
- 5.3. For that the discrimination meted out to the 'members of the applicants union in not extending the benefits of the scheme and in not treating them at par with postal employees is violative of Articles 14 and 16 of the Constitution of India.
- 5.4. For that the respondents could not have deprived of the benefits of the aforesaid scheme which has been applicable to their fellow employees which is also violative of Article 14 and 16 of the Constitution of India.
- 29.5.2000 is baseless taking into consideration the Apex Court judgments as well as the scheme prepared pursuant to that said judgment and hence same is not sustainable in the eye of law.

  5.6 For that the respondents ought not to have issued the order dated 28.8.97 asking for names of candidates from the employment exchange in view of the fact that the applicants fulfilled all the required qualifications mentioned in the 0.M. issued by the Government of India for re-employment of retrenched casual workers. Hence the said order dated 28.8.97 as well as 29.5.2000 is liable to be set aside and quashed.

5.7 For that the respondents ought to have prepared combined seniority list of all the retrenched employees and having not done so they have violated the guidelines issued by the ministry concerned from time to time and hence the entire action is liable to be set aside and quashed.

5.8 For that there being number of vacancy presently exists in the department under the Group D establishment the respondents ought not to have resorted to alternative way of employment calling names from the employment exchange ignoring the case of the applicants. The respondents ought to have given top priority in the case

5.8. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to be set aside and quashed.

The applicants crave leave of the Hon'ble Tribunal to advance more grounds at the time of hearing of the case.

#### 6. DETAILS OF REMEDIES EXHAUSTED:

That the applicants declare that they have exhausted all the remedies available to them and there is no alternative remedies available to them.

# 7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicants further declars that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.



#### 8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of the records be grant the following reliefs to the applicants:

- 8.1. To set aside the Impugned order dated 29.5.00 and to cancel the order dated 28.8.97 .
- 8.2. To direct the respondents to extend the benefits of the said scheme as well as the O.Ms to the nembers of the applicants and to reengage them in the posts mentioned in the order dated 28.8.97 or any posts lying vacant and to regularise their service.
- 8.3. To direct the respondents not to fill up any vacant posts of Daily Rated mazdoors without first considering the case of the applicants.
- 8.4. Cost of the applicants.
- 8.5. Any other relief/reliefs to which the applicants are entitled to under the facts and circumstances of the case and deemed fit and proper.

#### 9. INTERIM ORDER PRAYED FOR:

Pending disposal of this application the applicants pray for an interim order directing the respondents not to fill up any vacant posts of Daily Rated Mazdoors without first considering the case of the applicants and to keep at least 25 posts of DRM mentioned in the order dated 28.8.97.

#### 11. PARTICULARS OF I.P.O.

1. I.F.O. No. : 24, 503402 26)9/2K



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- 2. Date
- 3. Payable at
- : Guwahati.

### 12. <u>LIST OF ENCLOSURES</u>:

As stated in the INDEX.



#### <u>VERIFICATION</u>

I, Shri Prabir Dutta, son of late M.M.Dutta, aged about 51 years, Circle Secretary, All India Telecom Employees Union Line Staff and Group-"D" N.E.Circle, Shillong, do hereby verify and state that the statements made in paragraphs 1,2,3,4.1 to 4.3, 4.5 to 4.8, 4.10, 4.13, 4.15 to 4.16, 4.24 to 4.29 and 5 to 12 are true to my knowledge and those made in paragraphs 4.4, 4.6, 4.9, 4.11,4.12 .4.14, and 4.17, to 4.23, are true to my legal advice and I have not suppressed any material facts. I am also duly authorised by the applicant No.1 and other applicants listed in the Annexure-A to the O.A, to sign this verification on their behalf.

And I sign this verification on this the 29 th day of sept ,2000.

Signature.

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(1)	Sr MoneJ Sen	= Late Mahesh Sen	= 1-1-1983	= A.E.P (Mily), SH.	= MIR
(2) (3)	Sri Binode Kumar Roy V	≖ Sri Madan Roy ≖ " Gurucharan Day	= 15-11-1985 = 1-9-1986	= G.M.T. Shillong and A.E. Cable Const. SH.	= 3. C. G.17 & =
(4)	Sri Ganesh Rey	= " Newalal Roy	<b>=</b> 1_1_1 987	A.E. Cable Const, SH.	= M/R. = M/R.
(5)	" Jeetendar Singh	= " Mahendra Singh	= 1-4-1986	= A.E. Cable Const. SH.	= M/R.
.6) 7)	<ul><li>Shiblal Joshi</li><li>Dinesh Paswan</li></ul>	* " Mahadeu Prasad Joshi.		= D.E, E-10-13 Exge, Sit.	= A.C.G-17.
8)	RamJanam Rey	= " Balchan Paswan = " Tapeswar Roy	= 1-9-1986	= A.E.Cable. Censt, SH.	-
9)	* Ganesh Paswan	= " Balchan Paswan	= 1-9-1986 = 1-9-1986	=	= M/R. = M/R.
10)	Pritam Chetri	= " Juray Chetri	= 1-12-1984	= D. E, E-10-E Exge A. E. Pl	
11) 12)	* Ajeet Kumar Patar / * Yogindar Yadav /		= 1_1_ 1991	= DE, E-10-BEXE, SHAHOW	= A. C. G.17.
L3)	* Pronotesh Rey	= " Brij Bihari Yada = " Makhan Lal Roy		= A.E.Cable. Const, SH. = A.E.P (Mily). SH.	= M/R,
La)	Lakhindar Roy		= 1-9-19986.	= A.E. Cable. Const. SH	= M/R, A.C.G.17
(8)	Rajendra Røy∨ Ganesh Singh∨		= 1-9_1986.	= A.E.Cable. Const. SH	= M/R.
7)	Mahesh Ray		= 1-12-1986. = 1-9-1986.	= A.E. TRKS Exge, SH = A.E. Cable, Const. SH	= A, c, G-17.
•	2 Arun Rey		= 1-9-1986.	= AECable, Const, SH	= M/R,
19)	Kanchak Chakraborty Satyanarayan Rey	<pre># " Lt. Koushik Chak;</pre>	1-1-1991.	- D.E., E-10-B Exge, SH	= A.C.G-17.
21) " 22) "	Suk Bahadur Gurung Damber Bahadur Gurung	Mushafir Roy :	1-9-1986. 1-9-1986. 1-9-1986.	= A.E. Cable Const. SH = A.E. Cable Const. SH = A.E.P (Mily), SH.	= M/R <sub>0</sub> = M/R <sub>0</sub>
23) •	A.R.Talukdar ~		1_6_1986.	= N.E. Cable. Const. SH	= M/R,
24) *	Raju Sharma	= " Harilal Sharma =		= A.E.Cable. Const, SH	= M/R,
5) *	Mahadeb Thapa	⇒ Man Bahadur Thapa		= A.E.P.(Mily), SH.	= M/R.



# ANNEXURE-1

Absorption of Casual Labours
Supreme Court directive Department of Telecom take back all
Casual Mazdoors who have been disengaged after 30.3.85.

In the Supreme Court of India Civil Original Jurisdiction.

Writ Petition (C) No 1280 of 1989.

Ram Gopal & ors.

Petitioners.

-versus-

Union of India & ors

Respondents.

### With

Writ Petition Nos 1246, 1248 of 1986 176 , 177 and 1248 of 1988.

Jant Singh & ors etc. etc., ..... Petitioners.

-versus-

Union of India & ors.

........Respondents.

### ORDER

We have heard counsel for the petitioners. Though a counter affidavit has been filed no one turns up for the Union of India even when we have waited for more then 10 minutes for appearance of counsel for the Union of India.

The principal allegation in these petitions under Art 32 of the Constitution on behalf of the petitioners is that they are working under the Telecom Department of the Union of India as Casual Labourers and one of them was in employment for more then four years while the others have served foe two or three years. Instead of regularising them in employment their services have been terminated on 30 th September 1988. It is contended that the principle of the decision of this Court in Daily Rated Casual Labour Vs. Unión of India & ors. 1988 (1) Section (122) squarely applies to the petitioner though that was rendered in case of Casual Employees of Posts and Telegraphs Department. It is also contended by the counsel that the decision rendered in that case also relates to the Telecom Department as earlier Posts and Telegraphs Department was covering both sections and now. Telecom has become a separate department. We find from paragraph 4 of the reported decision that communication issued to General Managers Telecom have been referred to which support the stand of the petitioners.

By the said Judgment this Court said :

" We direct the respondents to prepare a scheme on a rational basis for absorbing as far possible the casual labourers who have been continuously working for more than one year in the

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posts and Telegraphs Department".

We find the though in paragraph 3 of the writ petition, it has been asserted by the petitioners that they have been working more than one year, the counter affidavit does not dispute that petition. No distinction can be drawn between the petitioners as a class of employees and those who were before this court in the reported decision. On principles , therefore the benefits of the decision must be taken to apply to the petitioners. We accordingly direct that the respondents shall prepare a scheme on a rational basis absorbing as far as practical who have continuously worked for more than one year in the Telecom Deptt. and this should be done within six months from now. After the scheme is formulated on a rational basis, the claim of the betitioners in terms of the scheme should be worked out. The writ petitions are also disposed of accordingly. There will be no order as to costs on account of the facts that the respondents counsel has not chosen to appear and contact at the time of hearing though they have filed a counter affidavit.

Sd/-

Sd/-

( Ranganath Mishra) J.

( Kuldeep Singh) J.

New Delhi

April 17, 1990.

ANNEXURE-2.

# CIRCULAR NO. 1 GOVERNMENT OF INDIA DEPARTMENT OF TELECOMMUNICATIONS

### STN SECTION

No. 269-10/89-STN

New Delhi 7.11.89

To

The Chief General Managers, Telecom Circles M.T.H.I New Delhi/Bombay, Metro Dist.Madras/Calcutta.

Heads of all other Administrative Units.

Subject: Casual Labourers (Grant of Temporary Status and Regularisation) Scheme.

Subsequent to the issue of instruction regarding regularisation of casual labourers vide this office letter No.269-23/87-STC dated 18.11.88 a scheme for conferring temporary status on casual labourers who are currently employed and have rendered a continuous service of at least one year has been approved by the Telecom Commission. Details of the scheme are furnished in the Annexure.

- 2. Immediate action may kindly be taken to confer temporary status on all eligible casual labourers in accordance with the above scheme.
- In this connection, your kind attention is invited to letter No.270-6/84-STN dated 30.5.85 wherein instructions were issued to stop fresh recruitment and employment of casual labourers for any type of work in Telecom Circles/Districts. Casual labourers could be engaged after 30.3.85 in projects and Electrification circles only for specific works and on completion of the work the casual labourers so engaged were required to be retrenched. These instructions were reiterated in D.O letters No.270-6/84-STN dated 22.4.87 and 22.5.87 from member(pors.and Secretary of the Telecom Department) respectively. According to the instructions subsequently issued vide this office letter No.270-6/84-STN dated 22.6.88 fresh specific periods in Projects and Electrification Circles also should not be resorted to.
- 3.2. In view of the above instructions normally no casual labourers engaged after 30.3.85 would be available for consideration for conferring temporary status. In the unlikely event of there being any case of casual labourers engaged after 30.3.85 requiring consideration for conferment of temporary status. Such cases should be referred to the Telecom Commission with relevant details and particulars regarding the action taken against the officer under whose authorisation/approval the irregular engagement/non retrenchment was resorted to.
- 3.3. No Casual Labourer who has been recruited after <u>30.3.85</u> should be granted temporary status without specific approval from this office.
- 4. The scheme finalised in the Annexure has the concurrence of Member (Finance) of the Telecom Commission vide No

Telelon lour

SMF/78/98 dated 27.9.89.

Necessary instructions for expeditious implementation of the scheme may kindly be issued and payment for arrears of wages relating to the period from 1.10.89 arranged before 31.12.89.

sd/=

ASSISTANT DIRECTOR GENERAL (STN).

Copy. to.

P.S. to MDS (C).

P.S. to Chairman Commission.

Member (S) / Adviser (HRD). GM (IR) for information. MCG/SEA/TE -II/IPS/Admn. I/CSE/PAT/SPB-I/SR Secs.

All recognised Unions/Associations/Federations.

sd/=

ASSISTANT DIRECTOR GENERAL (STN).

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#### ANNEXURE

CASUAL LABOURERS (GRANT OF TEMPORARY STATUS AND REGULARISATION) SCHEME.

- 1. This scheme shall be called ("Casual Labourers (Grant of Temporary Status and Regularisation ) Scheme of Department of Telecommunication. 1989"
- 2. This scheme will come in force with effect from 1.10.89. onwards.
- 3. This scheme is applicable to the casual labourers employed by the Department of Telecommunications.
- 4. The provisions in the scheme would be as under.
- A) Vacancies in the group D cadres in various offices of the Department of Telecommunications would be exclusively filled by regularisation of casual labourers and no outsiders would be appointed to the cadre except in the case of appointment on compassionate grounds, till the absorption of all existing casual labourers fulfilling the eligibility qualification prescribed in the relevant Recruitment Rules. However regular Group D staff rendered surplus for any reason will have prior claim for absorption against the existing/future vacancies. In the case of illiterate casual labourers, the regularisation will be considered only against those posts in respect of which illiteracy will not be an impediment in the performance of duties. They would be allowed age relaxation equivalent to the period for which they had worked continuously as actual labour for the purpose of the age limit prescribed for appointment to the group D cadre, if required. Out side recruitment for filling up the vacancies in Gr. D will be permitted only under the condition when eligible casual labourers are NOT available.
  - B) Till regular Group D vacancies are available to absorb all the casual labourers to whom this scheme is applicable, the casual labourers would be conferred a Temporary Status as per the details given below.

### Temporary Status.

- i) Temporary status would be conferred on all the casual labourers currently employed and who have rendered a continuous service at least one year, out of which they must have been engaged on work for a period of 240 days (206 days in case of offices observing five day week). Such casual labourers will be designated as Temporary Mazdoor.
- ii) Such conferment of temporary status would be without reference to the creation / availability of regular Gr, D posts.
- iii) Conferment of temporary status on a casual labourers would not involve any change in his duties and responsibilities. The engagement will be on daily rates of pay on a need basis. He may be deployed any where within the recruitment unit/territorial circles on the basis of availability of work.
- iv) Such casual labourers who acquire temporary status will not, however be brought on to the permanent establishment unless they are selected through regular selection process for Gr. posts.

- 6. Temporary status would entitle the casual labourers to the following benefits:
- i) Wages at daily rates with reference to the minimum of the pay scale of regular Gr,D officials including DA,HRA, and CCA.
- ii) Benefits in respect of increments in pay scale will be admissible for every one year of service subject to performance of duty for at least 240 days (206 days in administrative offices observing 5 days week) in the year.
- iii) Leave entitlement will be on a pro-rata basis one day for every 10 days of week. Casual leave or any other leave will not be admissible. They will also be allowed to carry forward the leave at their credit on their regularisation. They will not be entitled to the benefit of encasement of leave on termination of services for any reason or their quitting service.
- iv) Counting of 50 % of service rendered under Temporary Status for the purpose of retirement benefit after their regularisation.
- v) After rendering three years continuous service on attainment of temporary status, the casual labourers would be treated at par with the regular Gr. D employees for the purpose of contribution to General Provident Fund and would also further be eligible for the grant of Festival Advance/ food advance on the same condition as are applicable to temporary Gr.D employees, provided they furnish two sureties from permanent Govt. servants of this Department.
- vi) Until they are regularised they will be entitled to Froductivity linked bonus only at rates as applicable to casual labour.
- 7. No benefits other than the specified above will be admissible to casual labourers with temporary status.
- B. Despite conferment of temporary status, the offices of a casual labour may be dispensed within accordance with the relevant provisions of the industrial Disputes Act.1947 on the ground of availability of work. A casual labourer with temporary status can quite service by giving one months notice.
- 9. If a labourer with temporary status commits a misconduct and the same is proved in an enquiry after giving him reasonable opportunity, his services will be dispensed with. They will not be entitled to the benefit of encasement of leave on termination of services.
- 10. The Department of Telecommunications will have the power to make amendments in the scheme and/or to issue instructions in details within the framing of the scheme.

#### PART II

*		$\mathbf{P}_{i}$	ucticulars	of the vac	eancy p	ropos	ed to	be utilised	
1.		me of locate		t/service in	which	a vac	ancy		
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	(b)	Tech	nical qu	alificatic ns			•••		
	(c)	Expe	rience, i	f any	•••				
	is b	eing :	nade in	adjustmen relaxation ibed in the	of the	mode	e of		
	(a)			particulars de by the c					
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1. Y f	Whe	ther t Sched	he vacar uled Cas	tey falls on tes or Scho	a poin	t reser Tribes	ved		

12. Location of the vacancy

13. (a) Whether any employee is already appointed against this vacancy on ad hoc basis, if so, the particulars of the ad hoc appointed, indicating the date of his appointment, educational/technical qualifications...

(b) Whether he belongs to a Scheduled Caste or Scheduled Tribe, and whether his services will be terminated/adjusted elsewhere consequent on the absorption of surplus employee, as proposed ... ... ...

14. Particulars of the Confidential Rolls forwarded

Place:

Date:

Signature of the Controlling
Officer or any other officer
authorised to send
the requisition

V

# Redeployment facilities to retrenched regular temporary employees

The temporary Groups 'C' and 'D' Central Government employees who are retrenched after having put in at least six months services are entitled to Priority III for the purposes of redeployment through the Employment Exchanges. It has been brought to the notice of the Department of Personnel and Administrative Reforms that the registration of name: of the retrenched temporary Government employees under Priority II', has not been of much avail to them in securing alternative Government jobs. Keeping in view the fact that some of the temporary employees have been or are being retrenched from the various Government offices after serving for a long period, it has been felt that some further concession should be given to them in providing redeployment/absorption facilities in order to mitigate their hardship.

- 2. The matter has been examined in consultation with the Ministry of Labour (Director-General of Employment and Training) and the following decisions have been taken:—
  - (i) All retrenched temporary Central Government employees who were recruited through the Employment Exchange and have put in at least three years regular continuous service before retrenchment should be eligible for redeployment through a Special Cell.

NOTE.—For this purpose, the retrenched temporary employees who were recruited in relaxation of the Employment Exchange procedure under the existing instructions, e.g., appointments of dependants of deceased employees on compassionate grounds, will be deemed to have been appointed initially through the Employment Exchange.

(ii) Until all such retrenched employees are so redeployed no direct recruitment will be resorted to by the non-participating attached and subordinate offices of the Ministries/Departments to Group 'C' and Group 'D' posts filled through the Employment Exchange. Suitable instructions may accordingly be issued by the Ministries/Departments to their attached and subordinate offices.

(iii) Ministries/Departments should first explore the possibility of redeploying the employees retrenched by them in suitable Group 'C' and Group 'D' posts in subordinate and nonparticipating offices under them. For this purpose they should first obtain clearance in accordance with the existing instructions from the Department of Personnel and Administrative Reforms regarding the non-availability of suitable persons in the 'Surpius Cell', before action is taken by them to sponsor the retrenched employees for posts in the Subordinate and nonparticipating attached offices.

(iv) For appointment to Group 'C' and Group 'D' posts the retrenched employees would be eligible for age concession by being allowed to deduct the length of continuous service rendered by them before retrenchment plus a relaxation in age up to the maximum of three years.

- (v) The names of employees retrenched from Group 'C' posts who cannot be redeployed in the manner indicated above should be referred to the Special Department of Personnel and Administrative Reforms. Similarly the names of the surplus employees retrenched from Group 'D' posts should be sent to the Cell already functioning under the DG, P & T. The Special Cell in the Department of Personnel and Administrative Reforms or the Cell under the DG, P & T, as the case may be, will thereafter take action for redeployment of these people in other subordinate and non-participating attached offices.
- 3. The retrenched temporary employees will not be eligible for any pay and allowances during their waiting period nor will they be entitled to the concession/benefits admissible to surplus persons taken over by the Central (Surplus Staff) Cell in the Department of Personnel and Adminis-
- 4. The appointment of retrenched temporary employees in Group 'C' and Group 'D' posts in subordinate/non-participating attached offices

will be considered as fresh appointment and their pay on such appointment will also be fixed under the normal rules.

[G.I., D.P. & A.R., O.M. No. 42914/1/75-Estt. (D), dated the 27th March, 1976 and 29th June, 1978. 1

The question of extending this facility to similar retrenched temporary Central Government employees who have put in less than 3 years of regular continuous service was examined after consultation with the Staff Side. It has been decided that the existing scheme contained in DP & AR, OM, dated 27-3-1976 and 29-6-1978, would be extended to cover all temporary employees recruited regularly through the prescribed channels of recruitment such as Staff Selection Commission, Employment Exchange, etc., including those who have not completed 3 years of regular continuous service at the time of retrenchment. The modified scheme would have retrospective effect from 1st January, 1992.

All the Ministries/Departments are requested to bring the above scheme to the notice of all concerned including those in the attached and subordinate offices for guidance and necessary action.

G.I., Dept. of Per. & Trg., O.M. No. 28017/7/92-Estt. (D), dated the 22nd January, 1993.

ANNEXURE-.4.
EXTRACT.

CASUAL LABOURERS (GRANT OF TEMPORARY STATUS AND REGULARISATION )

NO.66-52/92-SPB/I

dated i.11.95.

I am directed to refer to the scheme on the above subject issued by this office vide letter No 45-95/87 SPB-I dated 12.4.91 and 66-9/91-SPB-I dated 30.11.92 as per which full time casual labourers who were in employment as on 29.11.89 were eligible to be conferred "temporary status" on satisfying other eligibility conditions.

The question of extending the benefit of the scheme to those full time casual labourers who were engaged /recruited after 29.11.89 has been considered in the office in the light of the judgment of the CAT Earnakulam Bench delivered on 13.3.95 in O.A. No 750/94.

It has been decided the full time casual labourers recruited after 29.11.89 and up to 10.9.93 may also be considered for the grant of benefit under the scheme.

This issue with the approval of I.S and F.A. vide Dy. No 2423/95 dated 9.10.95.

FOR FACE CONTRACTOR OF THE DECOMPOSITION OF THE DEC OFFICE OF THE CHARGE GERERAL BALLAGER TELECOM. N.E.CIRCLE, 

· ' Himutes of XVIII -R.J.U.M. Meeting dtd: 28.11.95. tarte north in the months of the manufacture of the incommental transfer of the incomm

The following are the Minutes of the XVII Regional J.C.M. Meeting held in Shillon on the 28.11.95, under the Chairmanship of Shri V.P.Sinha, Chi f General Manager Telecom, N.E.C.

#### Members pres it in the Meeting: Official Side 1. Shrt H.C.Singh, D.C.M. (A) Staff side 2. Shri G.K.Chin, D.F.A L-Shrip P.Dutta; Leader: Staff (at 3. Shri C.S.Kataria, T.D.M/SH. 2.Shri H.Chakraborty, Secy.Star 4. Shri G.M.Chyne, A.G.M(A) 3.Shri Gopal Das 5. Shri M.Fal, A.D.T. (ESTT.) 4.Shri S.S.T Gashnga. 5.Shri M.Kulla Singh. 6.Shri S.K. Ghosh. 7.Shri I.L.Roy. 8.Shri M.K.Dhattacharjee. $W_1$ 9.Shri S.Lyngdoh. 10.3hri H.R.Lyngdoh. 11.Shri H. Buddhi Singh.

# Othorn

# Observers.

1. Shri B.K.Chakraborty, SE(C) 1. Shri Surajit Chakraborty/SH.

2. Shri Sanjay Kumar, E.E. (C), SH2. Shri N.L. Sha, Wtanagar. 3. Shad R.P. Sharma, A.D.T (Bldg.) 3. Shri S.E. Sharma, Imphal.

4. Shri Tridip Das, Shillong...

Before the agenda was placed into for discussion, the staff side pointed that (1) the word 'SORKAR' was mispelt at. the entry of the Administrative building (ii) The brief was illegible (iii) Brief on old item may be sent alongwith meeting notice and (iv) Memo regarding approval of nom. of members be circulated

# REVIEW OF OLD ITEMS:

# Item No.1

-15-10/93 I.D. At GUMANATI: The first offer, was rejected since AD(Bldg.)/ it was not in a suitable area. However, new offer it has been received and the same is being examined. SE(C)/SH. 14-2/94 DEDUCTION OF G.P.F. OF TSM: A.O. (TA) has issued instruction to all Units to furnish G.P.F. Schedules A.O. (TA)/ D.F.A of TSMs. Prov. Balance silp will be issued for amount Mist will-clama.

14-4/94 SE/SO/

CONSTRUCTION OF OFFICE ACCOMDS. & DUARTERS (1900) AL man n organo building at Imphal, Sito plan & strugthe rule have been submitted to C.E. Office where ons to a so being taken up.

MI4-MOUNTIVX ( How Points conta)

EMP.

RECTT. OF SPORTS (MA IN GROUP 'C' AND 'D' POSTS

This may be discussed in LJCM, Manipur.

Croand

30-11/95 AGH(P)/ VD (nIdd.)

INNEGUEAR OCCUPATION OF TY.III TWO STORY QUARTERS RYNJAL BY TASK FORCE (PROJECT):

This may be discussed in the Standing Committee. Morgover, it is confirmed that the quarters was in the Circle and lecessary deduction as per rules will be made soon . Matter may be referred to standing

31-11/95 yp (ulda·)/  $DGH(\Lambda)$ 

AMMORIAN, EARMARKING OF BY-POST QUARTERS FOR E-10B EXCHANGE/GHTLLONG

D.G.M(A) will look into it.

32-11/95 AD. (E)

ONE TIME RELIGIATION OF RECTT. FOR GROUP'D' CADRE: he Directorate will be approached in respect of suggestion given by the staff-side to request for the actual shortage of the cadre in the circle with justification of the requirement.

33-11/95. Frepl-CTTC

RECREATION AMERITATES TO CTTC HOSTELIERS Principal will justify the requirement for providing the

West date of Meetings

(G.N.CHYNE:)

TMF/ROCM MEETING/95. Dt. 7.02.96.

- AGN(A), "Secretary, Regional JCM, N.E. Telecom,

1. @ll Telecom Duntrict Managers/GTTs In N.E.Telecom Circle
2. The Regional JCH Members;

2. The regression of the company of the control of A. The ME, CTGO N.E. Circle) Guwhahati/All Gr.Officrs in, C.O SH.

5. Carete Secretariesk of Unions.

For: Chief Genl. Manager Telecom, N.E.Circle, Shillong.

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<b>*</b>	ANNEXURE-6
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9-10. The C.D.T Gray	T.(T), C;O., Shillong.
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ANNEXURE- 4

CE 611-206488



NFTE

Circular No All India Telecom Employees'

LINE STAFF & GROUP D N. E. CIRCLE: SHILLONG

No. NECHLAL Org/Memarandum/97.

Dated, Shilleng, the 25th\_Aurunt 97

# REMINDER

TO, Bree, N.K.Srivastava Chief General Manager Telecem, N.E.Circle , Shilleng -1.

Subject: - Re-Employment of Retrenched/Surplus/Contractual Labour in New Sanctioned post of 400 D.R.Ms in N.E.Circle.

Reference: (1) Our Letter No. NRC/LS/Org/Memerandum/97 dated, Shilleng 6.6.97.

Sir,

This Circle union once again desires to draw your kind attention on the subject mentioned above and with reference to our letter No. NEC/LS/Org/Memorandum/97, dated, Shillong with a ( Copy enclosed ) for your ready reference. 6.6.97

- In this connection this Circle union like to mention that while in other circle retrenched casual labourer meatly absorbed as per supreme court judgement, dated. 17/4/90. writ petien (c) No. 1248 of 1989, while in N.E.Cirole 288Ho. retrenched casual labour were enlisted in the year of 1991, which further increased by this time in 1997 could not to absor--bed for want of vaccancy and this issue was throughly discussed in earlier R.J.C.M Meetings, Vide Item No. 14 New), dated 6/2/91, Item No. 36(eld) dated, 7/5/91, Item No. 14/10/91, dated-8/10/91 Item No. 38-5-91, dated 9+ th /1/92 and Item No. 32-11/95, dated 28/10/95 and again it was tabled in the R.J.C.M Meeting for appreaching the D.O.T for providing Special Sanction of post es a "ONE TIME RELAXATION FOR THE ABSORBTION " of these retrenched/ Surplus/Contractual Labourers in N. H. Circle.
- (3) Again, this Circle union urge upon You to instruct all T.D.Ms to fill up the 400 total D.R.M vaccant posts, in N.B. Circle which was manctioned by D.O.T/ND No. 269-5/96-STN-11, date -d 10/4/96 and the C.O.M.T., NO.EST/B-583/27, dated, June/96 as special "ONE TIME RELAXATION" by the Retrenched/Surplus/Contr--actual Labours as per the senierity of Combined Senierity list maintained in accordance with the D.O/MD Letter No. 250 169788 1978
- .duted 17/10/87. It may be mentioned here that there will be me difficulty in maintaining the COMMUNAL reaster of recruitment as S.T. S.C. O.B.C & O.C people are available in sufficient number among the retrenched casual labour.
- Due to abnormal delay in absorbing the retrenched lab--eur etc against the Vaccant D.R.M post, sanotioned since 10/4/1996, the C.W.C Meeting of this union met en 25th/July/1997 in shillong, as decided that the member of this union to start, "NON-CO-OPERATION AND OTHER MOVEMENT FROM 8/sept/97 ONWARDS CULMINATING WITH PBH & TOOL DOWN STRIKE ON 19th/Sept/97" for getting all these senotion vaccant post by "RETRENCHED LABOUR etc "enly. ....P.T.O....Page (2)

⊕d.

N F T

ANNEXURE-

All India Telecom Employees' Union
LINE STAFF & GROUP D
N. E. CIRCLE: SHILLONG

No. NEC/LS/

Dated, Shillong, the

Centd...Page (2)

(5): I. therefore urgently request your intervention to fill up all these vaccant posts by RETHENCHED/ Surplus/Contractual labours etc only, so that this circle union can avoied the mevement programme as mentioned above.

With regards,

Yours faithfully.

Prodin smit

( PRABIR DUTTA )

Circle Secretary, A.I.T.E.U,
L/S Grp-D, N.R.Circle, Shilleng,
Circle Secretary
Last 11 | L Gry D,
D. R. K. Cude,
College-743001.

# Copy to:-

- (1) The Miniater Of Communication, Govt of India, New Delhi -110001, for information and Necessary action please.
- (2) The Chairman, Telecom Commission, Sanchar Bhavan,
  New Delhi for information and favourable instruction
  please.
- (3) Sree Om. P. Gupta, Secretary General, N.F.T.B, C-4/1 Baird Read, New Delhi -110001 for information and necessary action please.
  - (4) Sree Chandrasekhar, General Secretary, A.I.T.R.U, I/S & Orp-D, C.H.Q, Dada Ghesh Bhawan, 1, Patel Read, New Delhi -110008, is earnestly requested yeu to take up the issue with D.O.T, NewDelhi for immediate filling up of the post of D.R.Ms sanctioned wide D.O.T NO. 269-5/96-STN-II, dated 10-4-96 by Retrenched labour etc enliated in C.G.M.T. Shillong letter No. STB-27/Labour/TE/Corr/L, dated 24/12/91, as the post was sanctioned in "ONB time Relaxation" in N.E.Circle.
- (5) All Divisional Secretaries, L/S & Grp-D, A.I.T.E.U, of N.E.Circle for information please.
- (6) All Branch Secretaries, I/S & Grp-D, N. K. Circle for information and attention please.

(PRABIR DUTTA)
Circle Secretary.
A.I.T.R.U. I/3 & Grp-D. N.R.C:
Shilleng.

Circle Secretory Liversaff & Grade, ANDELU, R. & Circle,

· Lillans - 763003.

Mitesied.

MAYORA

### ANNEXURE-8.

### CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.299 of 1996.

and

302 of 1996.

Date of order : This the 13th day of August, 1997.

Justice Shri D.N.Baruah, Vice-Chairman.

O.A.No.299 of 1996

All India Telecom Employees Union,

Line Staff and Group-D,

Assam Circle, Guwahati & Others. ..... Applicants.

- Versus -

Union of India & Ors.

..... Respondents.

O.A. No:302 of 1996.

All India Telecom Employees Union,

Line Staff and Group-D

Assam Circle, Guwahati & Others. .... Applicants.

- Versus -

Union of India & Ors.

..... Respondents.

Advocate for the applicants :Shri B.K. Sharma

Shri S. Sharma

Advocate for the respondents : Shri A.K. Choudhury Addl.C.G.S.C.

### ORDER

#### BARUAH J. (V.C.)

Both the applications involve common question of law and similar facts. In both the applications the applicants have

prayed for a direction to the respondents to give them certain benefits which are being given to their counter parts working in the Postal Department. The facts of the cases are:

- Employees Union, Line Staff and Group-D, Assam Circle, Guwahati, represented by the Secretary Shri J.N.Mishra and also by Shri Upen Pradhan, a casual labourer in the office of the Divisional Engineer, Guwahati. In O.A. 299/96, the case has been filed by the same Union and the applicant No.2 is also a casual labourer. The applicant No.1 in O.A. No.299/96 represents the interest of the casual labourers referred to Annexure-A to the Original Application and the applicant No.2 is one of the labourers in Annexure-A. Their grievances are:
- 2. They are working as casual labourers in the Department Telecom under Ministry of Communication. They are similarly situated with the casual labourers working in the Department of Postal Department under the same Ministry. Similarly the members the applicant No 1 are also casual labourars working in the telecom Department. They are also similarly situated with their counter parts in the Postal Department. They are working as casual labourers. However the benefits which had been extended to the casual labourers working in the Postal Department under Ministry of Communications have not been given to the labourers of the applicants Unions. The applicants state pursuant to the judgment of the Apex Court in daily rated casual labourers employed under Postal Department vs. Union of India & Ors. reported in (1988) in sec.122 the Apex Court directed department to prepare a scheme for absorption of the were continuously working in the department for labourers who more than one year for giving certain benefits. Accordingly a scheme was prepared by the Department of Posts granting benefit

to the casual labourers who had rendered 240 days of service in a year. Thereafter many writ petitions had been filed by the casual , working under the department of Telecommunication before the Apex Court praying for directing to give similar benefits to them as was extended to the casual labourers of Department of Posts. Those cases were disposed of in similar terms as in the judgment of Daily Rated Casual Labourers(Supra). The Apex Court, after considering the entire matter directed the Department to give the similar benefit to the casual labourers working under the Telecom Department in similar manner. Pursuant to the said judgment the Ministry of Communication prepared à scheme known as "Casual Labourers (Grant of Temporary Status and regularisation)Scheme" on 7.11.89. Under the said scheme benefit had been granted to the casual labourers such as conferment of temporary Status, Wages and Daily Rates with reference to minimum of the pay scale etc. Thereafter, by a letter dated 17.3.93 certain clarification was issued in respect of the scheme in which it had been stipulated that the benefits of the scheme should be confined to the casual labourers engaged during the period from 31.3.1985 to 22.6.1988. On the other hand the casual labourers worked in the Department of Posts as on 21.11.1989 were eligible. for temporary Status. The time fixed as 21.11.1989 had been further extended pursuant to a judgment of the Ernakulam Bench of the Tribunal dated 13.3.1995 passed in O.A.No.750/94 Pursuant to that judgment, the Govt.of India issued a letter dated 1.11.95 conferring the benefit of Temporary Status to the labourers. The present applicants being employees under casual the Telecom Department under the Ministry of Communication also urged before the concerned authorities that they should also be same benefit. In this connection the casual employees submitted a representation dated 29.12.1995 before the Chairman

4

,Telecom Commission, New Delhi but to the knowledge of the applicant the said representation has not been disposed of. Hence the present application.

- 3. O.A.299/96 is also of similar facts. The grievances of the applicants are also same.
- Heard both sides, Mr.B.K.Sharma, learned appearing on behalf of the applicants in both the cases submits that the Apex Court having been granted the benefit of temporary status and regularisation to the casual labourers, should also be available to the casual labourers working under Department under the same Ministry. Mr. Sharma further submits the action in not giving the benefits to the applicants unfair and unreasonable. Mr.A.K.Choudhury, learned Addl.C.G.S.C for respondents does not dispute the submission of Mr.Sharma. submits that the entire matter relating to the regularisation of labourers are being discussed in the J.C.M level however, no discision has yet been taken.In view Delhi. I am of the opinion that the present applicants who above. are similarly situated are also entitled to get the benefit of of casual labourers (grant of temporary Status and larisation) prepared by the Department of Telecom. Therefore, direct the respondents to give the similar benefit as has extended to the casual labourers working under the Department Posts as per Annexure-3(in O.A.302/96) and Annexure-4 O.A.No.299/96) to the applicants respectively and this must done as early as possible and at any rate within a period of months from the date of receipt copy of this order.

However, considering the entire facts and circumstances of the case I make no order as to costs.

Sd/- Vice Chairman.

ANNEXURE -

# DEPARTMENT OF TRLECOMMUNICATIONS

# OFFICE OF THE CHIEF GENERAL MANAGER : N.E. TELFCOM CIRCLE

# SHILLONG - 793011

MO.STB/STR/96-97
Dated at Shillong, the 29th Aug. 97.

To

机烷二烷烷

Sri Prabir Dutta, The Circle Secretary,

All India Telecom Employees' Union

Line Staff & Gra'D!

Barren Marie

N.E. Circle, Shillong.

Subtance Re-employment

of

Retrenched/Surplus/Contractual Labour in New sanctioned post of 400 DRMs in N.E. Circle.

Ref: Your letter No.NRC/L8/Org/Memorandum/97 dated 25.8.97.

Sir,

with reference to your letter on the captioned subject. I have be a directed to intimate you that the matter is under examination and hence you are requested not to resort to any agitational programme.

Yours faithfully

Copy to:-

por Chief General Manager, N.E. Telecom Circle, Shillong.

The AD(HRD), C.O. Shillong.

For Chief General Manager N.E. Telecom Circle, Shillong.



ANNEXURE-10

-39

# DEPARTMENT OF TELECOMMUNICATIONS

U/o The TDM, SHILLONG

No. E-3B/RECTT./CASUAL LABOUR/39 Dt Shillong the

28.08.1997

To

- 1. The Employment officer, District Employment Exchange, Shillong
- 2. The Employment officer, District Employment Exchange, Tura
- 3.4 The Employment officer, District Employment Exchange,

Williamnagar, West Garo Hills

- 4. The Employment officer, District Employment Exchange, Jowai
- 5. The Employment officer, District Employment Exchange, Nongstoin, West Khasi Hills
- 6. The Employment officer, District Employment Exchange, Nongpoh
- 7. Sainik Welfare Board, Shillong
  8. Notice Board % TDM/IFF 9. Notice Board % CAMT/NE
  Sub: Recruitment for the posts of Daily Nated Mardoors [D.R.M]

under Meghalaya Secondary Switching Area, Department of Telecom.

N

Forty Five [45] posts of Daily Rated Mazdoors valancy are required to be filled up in the Meghalaya SSA of Telecom. Deptt. The following are the reserved quota. Physically handicaped candidates are not required due to the labourious nature of the work.

While forwarding the names attension to be given to include all communities viz., SC,ST,OBC and OC as per rule.

Existing rate of 62.15 per day, weekly one [1] day off [paid], after six [6] days of continuous work .

The following desirability and eligibility are mentioned workers.

Atte'



ANNEXURE

Educational Qualification: - Passed Class VIII.

2. Age as on 01.07.1996:- Betwwen 18 years to 25 years. Age relaxation for Sc/ST/ and Ex-Serviceman will be as per existing rules.

3. Date and Time and Place of Interview:- Will be intimated later

In this connection kindly arrange to sponsor eligible candidates form your Employment Exchange so as to reach this office on or before 30.09.1997.

The Candidates are to be sponsored as per the proforma below and no subsequent list will be entertained of les due dule .

To TDM Shillong

Proforma for sending sponsoring nomination for the post of DRM.

- 1. Name
- 2. Father's name
- 3. Date of Birth
- 4. Educational Qualification
- 5. Caste SC/ST/ORC/OC
- 6. Local Address
- Permanent Address
- Past Experience if any
- 9. Registration number and Date of Registration

Signature and Designation

of Employment Exchange Officer.

Attested.

MAYOOA'S.

0.A No. 222 /1557

All India telecom Employees Union (5)

Union of India XORS

M. B.K. Sheermen G. Schman Advocate for the Applicant(5)

9. Ali, Gr, C.C., S.C. Advocate for the Respondant(S)

Office Note

. De te

26/9.97

Heard Mr B.K. Sharma, counsel for the applicant. The application is admitted. Mr A.K. Choudhury, learned Addl. C.G.S.C. receives notice on behalf of the respondents.

M: Sharma prays for an interim order directing the respondents to fill up the posts of daily rated Mazdoor till the disposal of the application. Issue notice on the respondents to show cause why interim order as prayed for shall not be granted. Meanwhile the authorities shall not fill up at least 26 posts of daily rated Mazdoors pursuant to Annexure-, A until further orders.

List it on 7.11.97.

Sd/-Vice-Delimen

Memo Not-3158 Dt. 30/9/9+

Copy to:-

. N Mr. S. Serma, Advocate, C. A. T. 2) Mr.A.K.Choudhary, Addl.C.G.S.C. C.A.T.

- 42-

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Date of Order: This the 20th Day of September, 1999.

The Hon'ble Mr Justice D.N.Baruah, Vice-Chairman.

The Hon'ble Mr G.L. Sanglyine, Administrative Member.

Original Application No. 222 of 1997

- 1. Shri Prabir Dutta &
- 2. Shri Binod Kumar Roy
  Original Application No.252 of 1997.
- 1. Shri Prabir Dutta &
- 2. ShrisBahadur Gurung

. Applicants.

By Advocate S/Shri B.K.Sharma, S.Sarma & U.K.Nair.

- Versus -

- Union of India represented by Secretary, Govt. of India, Ministry of Telecommunication, New Delhi.
- 2. Odrector General, desired, Department of Telceommunication, New Delhi.
- Chairman, Telecom Commission, Sansar Bhawan, New Belhi.
- 4. Chief General Manager, Telecom. N.E.Circle, Shillong.

. . Respondents.

By Advocate Shri A.Deb Roy, Sr.C.G.S.C.

### ORDER

### BARUAH J. (V.C)

The above two Original Applications involve common questions of law and similar facts. Therefore, we propose to dispose of these two applications by a common order.

- 2. The contentions of the applicants in these two applications is to reinstate them in service and also regularise their services as per the scheme. As this was not done the applicants have approached this Tribunal.
- 3. We have heard both sides. Mr A.Deb Roy, learned Smil. C.G.S.C submits that these cases are covered by a judgment

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contd.. 2

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of this Tribunal passed in O.A.No.107 of 1998 and also in a series of C.As on 31.8.1999. We have perused the same. We agree to the submissions of the learned counsel for the parties. In view of the above we dispose of these two applications with a similar directions as given in C.A.No.107/98 and others. Accordingly the respondents are directed to examine the case of each applicant. The applicants may file representations individually within a period of one month from the date of receipt of the order and, if such representations are filed individually, the respondents shall scrutinize and examine each case in consultation with the records and thereafter pass a reasoned order on merits of each case within a period of six months thereafter. The interim order passed in any of the cases shall remain in force till the

No order as to costs.

disposal of the representations.

SD/-VICE-CHAIRMAN SD/-MEMBE (A)

Certified to be true Copy प्रशामित प्रतितिपि

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Deputy Registrat (0):

Sonital Administrative Tribunal,

Suwahati Ranch.

H8/2/10/55

(Mazdoor)

Chief General Manager Inlecon, E. Circle,

Shillong - 793001.

Dated, Shillong, 10th, Nov#

Subject :-

PRDER\_DATED\_20IH/\_SEPI /\_passed\_ip\_D\_A\_ ip\_222\_2252 by the Hon ble Tribunal. CAT/GHTY.

Sir,

With due reference and profound submission, I beg to state few following lines before your honour.

That, in the year of 1988/Ar. Inxcentered the service of telecom as Casual Worker and was performing my duties and responsibilities with due respect, in the year of 1983/Mey (BK) my service has been terminated with Notice / without any notice. Thereafter some posts have been sanctioned for Casual Mardoor (D.R.M), to that effect names have been called for from the local employment exchange without giving me any opportunity for such posts. I was visiting the offices, but till date my name has not been considered for the said Post, by the G.M/ T.D.M., Shillons.

That, being aggrived by the said action, I was constrained to move the honorable Tribunal by way of aforesaid U.A and the Honarable Tribunal was pleased to dispose of b the said O.A. with a direction to consider my case against the said vaccant posts or other posts (copy of the order of CAT/

In view of the said facts and circumstance, I Honour to consider my case in the light' of Circulars pray your for retremehed Casual employees like that of me and pass necessary order considering and appointing me against the said vaccant any other future vaccancy.

With Kind regards,

Carry to:

The Director General, Sanchar Bhawan, Retrenched Casual Labour Naw Delhi - 110001 for

information please.

Enclosed:-

Under, Meghalaya Telecom District, Shillong. 1) Working Days Certificate Xerox Copy. Slo, Mohesh Sen

2) School Cartificate /Birth Cartificate Xerox Copy.

3) Employment Card Xerex Copy.

4) CAT Judgement Copy Xerox copy.



# DEPARTMENT OF TELECOMMUNICATIONS OFFICE OF THE CHIEF GENERAL MANAGER, N.E.TELECOM CIRCLE SHILLONG.

No:NE/LA/Disposal of OA 222/97,252/97/2000 / 1. 1. Dated at Shillong, the 29th May 2000

To,

Sri Binod Kumar Roy C/o Madan Roy

Pynthorumkhrah, Shillong

Subject:

Your representation dated 10-11-99 in accordance with the judgement and order dated 20-9-99 in OA. No: 222/97 and 252/97 passed by the Hon'ble Central Administrative Tribunal Bench, Guwahati.

In pursuance of the Judgement and order dated 20-9-99 in OA. No: 222/97 and 252/97 passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, your representation dated 10-11-99 was considered in the light of the judgement on the basis of the available records. 7 As per records you were engaged by AE (Cable) Shillong with effect from 8-7-1986 to 31-8-1987. Since your services were no longer required, your services were discontinued from 1-9-1987 as per DOT order No. 270/6/84-STN dated 22-4-198 L. There is no provision in the rules regarding re-engagement/ or regularisation after such a prolonged discontinuity and to condone such a long discontinuity. It is regretted that your prayer for appointment could not be entertained and hence the claim is rejected.

This is for your kind information in response to your representation dated 10-11-99.

87.86.

(G.N.CTIYNE) Asstt. General Manager (Admn), O/o the Chief General Manager,

N.E.Telecom Circle, Shillong

Copy to:

- The Registrar, Central Administrative Tribunal, Guwahati Bench, Bhangagarh, Guwahati-7 with reference to the Judgement and order dated 20-9-99 in OA No: 222/97 and 252/99 for information.
- The General Manager Telecom District, Meghalaya SSA, Shillong for information.

3. File.No E-38/Court-case/20

(G.N.CHYNE)

Asstt. General Manager (Admn), O/o the Chief General Manager, N.E.Telecom Circle, Shillong

The Chief General Manager Telecom N.E.Circle, Shillong Meghalaya

Dated at SH, the 3rd August, 2K

Sub:-

Prayer for re-consideration of reinstatement of Re-trenched casual labour of Meghalaya SSA in N.E. Circle against the vacant 45 nos. DRM posts.

Respected Sir.

We are the re-trenched casual labours of Meghalaya SSA were struggling since 1990 for re-employment as casual labour in Meghalaya SSA. We appealed time to and again to the TDM/Shillong and C.G.M.T./N.E.Circle, Shillong for our re-engagement in the
(a) T.D.M/Shillong's field officers, (b) Telecom M/W project offices,
(c) Telecom Satellite project offices (d) Telecom M/W Preject Mtce. Organisations and (e) in C.G.M.T. offices, Shillong. But, we were not brought back in any offices while fresh desuel steff engaged in every offices mentioned above. It is not only heartening to us but justice was denied. It was done only in the area of Meghalaya SSA.

During the last 10/12 years a fresh sanction of 45 (forty five) nos. of DRM posts had received by the Meghalaya SSA from the C.G.M.T./N.E.CIRCLE/Shillong and DOT/ND in theyear of 1996. But TDM/Shillong could not re-engage us. On the other hand, Meghalaya SSA went to Employment Exchange to recruit fresh casual labours from the open market.

We appealed not to recruit any fresh candidate for the vacant DRM post. But TDM/Shillong not granted our appeal. We went to the CAT/Guwahati for "Interim Order to stop fresh recruitment" Interim order was granted. Final order for considering the re-instatement/Regularisation of re-trenched casual labour from the CAT Guwahati had passed recently on November, 1999. Our individual application to the C.G.M.T. N.E.Circle, Shillong have not been considered and rejected showing the reason of "Long Break Period" in the service.

We hope till today that your active and sympathetic consideration on humanitarian ground, can "Re-engage"/"Re-instate" us in the 45 nos. DRM vacant posts in Meghalaya SSA under N.E.Circle. We may be re-instate as "Fresh candidate" on priority basis referring our previous employment in the Department. Your personal decision, only can decide our fate and future mode of survival.

After loss of 12/13 years, our age has cross for any departmental fresh entry through employment exchange and denial of further persuation.

We, therefore appeal once again to consider our case as "Re-instate" us in the same type of job under same Telecom Division/District Meghalaya SSA against vacant DRM posts. We shall remain ever grateful to you for your sympathetic action justice.

With best regards,

Yours faithfully,

Encl:-Signature sheet.

Signature of all re-trenched casual labours under Meghala aya SSA( in enclosed seperatesheet).

Name of the re-trenched casual labour 1) MONOJ Ser Binoch Kuman Nathin Dy 3) Jelendea. SHIVLAL JOSHI (de) St 1213/94 8) - RAM JANAMRAY 9) - GANESH PASHMAN 10) Fritan Chettri AJIT KUMarpalar yogingra yadov Constant, Por-14) LAKHINDAR RAY 15) 2107-62121 210121 1216 माट मध्यम 18) Arun kumar hay 19) Kanahan a Lakraborty 20) Saty narry an Day 21) SUK Bahaduse guning 22) 折刷 23) A. Ro Talakdar

24) Raju

SHarma

25) Marhades Thapa

Signature Bined Kumper Gramesh Ray तिनेश पासगि 7145104412 नमस्याहरीए विशेश श्री Avun kumas Ray Levicheron

Raju SHarmat

Mahadel Thaka

C/o Sri Mahindra Singh, S.I. Telecom Store Godown Lower Lachumiere Shillong-1.

Contral 4 OMINISTRATIVE TRIBUNAL IN THE HON'BI <u>TI BE</u>NCH, G**U**WAHATI.

NQc126/2000

Shri Binod Kumar & others -.

..... Applicants.

Vs.

Union of India & others ...... Respondents.

(Written statements filed by the respondents No. 1, 2 & 3)

The written statements of the respondents No 1,2and 3 are as follows:-

That the copies of the O.A No. 326/2000 herein after referred to as application 1. have been served on the respondents and the respondents after going through the said application have understood the contents there of.

That the statement made in the application save and except those which are 2. specifically admitted and denied by the respondents.

- That with regard to the statement made in paragraph 1 of the application the 3. answering respondents state that the disposing of the individual representation filed by the applicants pursuant to the judgement and order dated 20.9.99 passed in O.A. No.222 and 252 of 1997 was legal and as per the direction of the Hon'ble Tribunal/Guwahati and the applicant does not satisfy the condition of the scheme the applicants were barred by time limitation. Moreover it is to mentioned that the applicants are not a civil servants holding a sanctioned Civil Post governed by CCS(CCA) Rules 1965 and as such he cannot file this application in this Hon'ble Tribunal.
- That with regard to the statement made in paragraph 2 and 3 of the application the 4. respondents have nothing to comment.
- 5 That with regard to the statement made in paragraph 4.1 of the application the respondents have nothing to comment.
- That with regard to the statement made in paragraph 4.2 of the application the respondents beg to state that the statement is not correct. Shri Prabir Dutta is the Circle Secretary, Line Staff and Group D, N.E.Circle. Moreover as per ruling on membership the right of the Union to represent casual labour has not been conceded. The Union can represent the cases of regular staff only. Hence applicant No.2, Shri Prabir Dutta cannot represent the interest of casual labourer. (O.M. Annexed here as R1 and R2).
- 7. That with regard to the statement made in paragraph 4.3 of the application the respondents beg to state that the applicants worked as casual labourer only for work which is of casual nature. Their post cannot be created and does not fall under regular establishment. Nature of work and the term expired after the prescribed period. The applicants are no longer working as casual labourer. In pursuance of the judgement and order dated 20.9.99 in O.A.No.222/97 and 252/97 passed by this Hon'ble Tribunal their representations were considered in the light of the judgement on the basis of the available records. Their services were no longer required and services were discontinued since a long time. As there is no provision in the rules regarding re-engagement/or regularisation after such a prolonged discontinuity and to condone such a long discontinuity, their prayer for regularisation could not be entertained and was rejected.
- That with regard to the statement made in paragraph 4.4 of the application the 8. respondents beg to state that as per directive of the Hon'ble Supreme Court of India, Ministry of Communication prepared a scheme in the name and style of 'Casual Labour' (Grant of Temporary Status and Regularisation) Scheme, 1989 which was implemented.
- 9 That with regard to the statement made in paragraph No.4.5 of the application the respondents beg to state that casual labourer was engaged only for work which is of casual nature. The scheme for temporary status on regularisation of casual labourer is applicable only to those labour who are continuously working in the Department and engaged prior to 30.3.85. Moreover as the work is of casual nature the labourers are engaged for the prescribed period. The claim of the

p222,

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applicants that they possess all the qualification mentioned in the said scheme is not correct. The applicants have no right to claim any benefit under the said scheme.

- That with regard to the statement made in paragraph 4.6 of the application the respondents beg to state that as OM dated 27.3.76 and 29<sup>th</sup> June 1978 it is clearly mentioned that facility of re-deployment would be extended to cover all the temporary employees recruited regularly through the prescribed channels of recruitment through recruiting agencies and have put in at least 3 years regular continuous service before retrenchment. But in the instant application the applicants were not at all granted temporary employees status. The order as in Annexure 3 of this application, does not reflect anything in favour of the applicants relating to their re-deployment. (O.M. dated 22.1.93 is enclosed here as R2).
- That with regard to the statement made in paragraph 4.7 of the application the respondents beg to state that as per letter No.269-4/93-STN-II dated 17.12.98 it is clearly mentioned that all those casual mazdoors who were engaged by Circle during the period from 31.3.85 to 22.6.88 and who are still continuing for such works in the circle where they were initially engaged and who are not absent for the last more than 365 days. This order mentioned by the applicant in this paragraph does not reflect anything in favour of the applicants. (DoT letter No.269-4/93-STN II dated 17.12.98 is enclosed as R4).
- That with regard to the statement made in paragraph 4.8 of the application the respondents beg to state that the applicant No.2 Shri Prabir Dutta as Circle Secretary represents only Line Staff and Group D of the N.E.Circle and not casual labourers as per Govt. norms. The right of the Union to represent casual labourer has not be conceded by Government. The Union can represent only the cases of regular staff only.(Annexure Ra).
- That with regard to the statement made in paragraph 4.9 and 4.10 of the application the respondents beg to state that the judgement of the Ernakulam Bench of the Hon'ble Tribunal delivered on 13.3.95 in O.A.No.750/94 does not reflect anything in favour of the applicants as the judgement is for Postal Department only. Though the Postal and Telecommunication are under the same ministry i.e. Ministry of Communication rules and regulation are not same. The benefits which are getting by the Telecommunication, Postal Department is not getting the same benefit. Hence the claim is liable to be dismissed.
- 14. That with regard to the statement made in paragraph 4.11 of the application the respondents beg to state that this does not reflect anything in favour of the applicants relating to their regularisation.
- That with regard to the statement made in paragraph 4.12 of the application the respondents beg to state that this does not reflect anything in favour of the applicants.
- That with regard to the statement made in paragraph 4.13 of the application the respondents beg to state that the applicants do not fulfil the qualification mentioned in the scheme. Hence the claim is liable to be dismissed.
- 17. That with regard to the statement made in paragraph 4.14 of the application the respondents beg to state that the Annexure-7 in the applicants' application the letter was issued by Shri Prabir Dutta, Circle Secy. AITEU who can represent only the cases of regular staff but instant application he has represented the cause of the casual labour which he cannot represent.
- That with regard to the statement made in paragraph 4.15 of the application the respondents beg to state that the applicants made prayer in the Hon'ble Tribunal in O./A.222/97 and 252/97 and judgement and order dated 20.9.99 which was disposed of by the respondents as per the directive of Hon'ble Tribunal.
- 19. That with regard to the statement made in paragraph 4.10 of the application the respondents have nothing to comment.

- That with regard to the statement made in paragraph 4.17 of the application the respondents beg to state that this does not reflect anything in favour of the applicants regularisation.
- That with regard to the statement made in paragraph 4.18 of the application the respondents beg to state that as per rule the retrenched Temporary Central Govt.employee cannot be re-engaged through the employment exchanges but the instant applicants were not at all granted temporary status and hence the claim is liable to be dismissed.
- That with regard to the statement made in paragraph 4.19 of the application the respondents beg to state that the Directive of the Hon'ble Tribunal in his judgement and order dated 20.9.99 was disposed of as per rule.
- That with regard to the statement made in paragraph 4.20 of the application the respondents beg to state that the judgement and order dated 20.9.99 in the O.A.222/97 and 252/97 was implemented as per the directive of the Hon'ble Tribunal.
- 24. That with regard to the statement made in paragraph 4.21 of the application the respondents beg to state that the representation of the applicant were disposed of as per the directive of the Hon'ble Tribunal.
- 25. That with regard to the statement made in paragraph 4.22, 4.23 and 4.24 of the application the respondents beg to state there is no provision in the rules regarding re-engagement/ regularisation after such a prolonged discontinuity and to condone such a long discontinuity. Hence the applicants has no right to claim any benefit under any provision of law. The action taken by the respondents is legal as per rule. The applicant has no right to claim for set aside and question the stand taken by the respondents.
- That with regard to the statement made in paragraph 4.25 of the application the respondents beg to state that the applicants are not having the requisite qualification for the scheme and therefore their case for grant of temporary status could not be considered. This does not reflect anything in favour of the applicant.
- That with regard to the statement made in paragraph 4.26 of the application the respondents beg to state that consideration for re-engagement is only for those who worked as temporary Central Govt. Employees only The applicants have never worked as Temporary Central Govt. employees. So it does not reflect any thing in favour of the applicants relating to the re-engagement as and when the vacancy arises.
- That with regard to the statement made in paragraph 4.27 of the application the respondents beg to state that as the applicants were not Temporary Central Government employee question of seniority list does not arise. The claim of the applicants are illegal and it has no value in the eyes of law.
- That with regard to the statement made in paragraph 4.28 of the application the respondents beg to state the casual labour are engaged for work which is of casual nature. Nature of work and their term expired after the prescribed period. Hence the action on the part of respondents is legal as per the departmental rule. The applicants has no right for calling the action illegal and arbitrary in nature.
- That with regard to the statement made in paragraph 4.29 of the application the respondents beg to state that the statement in this paragraph is false and tried to mislead the Hon'ble Tribunal. The judgement and order dated 30.9.99 was implemented by the respondents as per rule. Evidently the applicants claim has no value in the eyes of law.
- That with regard to the statement made in paragraph 5.1 to 5.8 of the application the respondents beg to state that the none of the grounds is maintainable as well as in facts and as such the application is liable to be dismissed.
- That with regard to the statement made in paragraph 6 of the application the respondents have nothing to comment.

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That with regard to the statement made in paragraph 7 of the application the respondents beg to state that the applicants filed an application before this Bench of Hon'ble Tribunal in O.A.No. 222/97 and 252/97 in which judgement and order dated 30.9.99 was passed by this Hon'ble Tribunal and the respondents has disposed of as per the directive of this Hon'ble Tribunal.

- That with regard to the statement made in paragraph 8.1 to 8.5 of the application regarding the reliefs sought for the respondents beg to state that applicants are not at all entitled to any of the reliefs sought for and as such the application is liable to be dismissed.
- That with regard to the statement made in paragraph 9 of the application the respondents beg to state that in view of the circumstances no interim order is warranted as prayed for
- That with regard to the statement made in paragraph 10, 11 and 12 of the application the respondents have nothing to comment.
- That the respondents beg to state that the applicants are not entitled to any of the reliefs sought for in this scheme as they are having no requisite qualification for those scheme claimed by the applicants and as such the application is liable to be dismissed with cost.
- That the respondents submit that in fact that there is no merit in this case and as such the application is liable to be dismissed with cost.

# **VERIFICATION**

**DECLARANT** 

lithrately of Commententions And lie Department of Telecommunications : Swichar Bhavor | New Dellit-110001 Childration one of oline novasana Ro \$1341/85\_BRT(Vol.IV) Pated 15-2-95 OFFICE LINGUALDUNG hasubject; 1-1 Categortsation of Group 'C. / Group 'D' employees the purpose of forming service union/
in the purpose of forming service union/
in the associations under CCS (RSA) Rules, 1993. manual de la constant A few staff federations and the service durious had desired that the issue of categorisation of employees vide this office 0.11: [lo], even, duteil 19-11-91; may be reconsidered. Interstant I and the service of the confidence of the service of t that the categoriantion as decided vide C.H. dated office subsequent there to is in order and does not in require any further modification. | The proposal of forming an exclusive union by the Stenographers/Pas and Telecom . 4 Tochnicions has not been agreed to ... As already cloudied vide: this office letter llo. 36-h/oll-shr dated 14-9-04. 115 the stenographers working in Telecom Circles including and is sent or PAs would form the union slong with the Administrative of the Office employees referred to as I tem he of para 6 of the Oill. dated 19-4-94. The Telecom Technicians would form the Administrative is serviced with along with the other Group. 10 employees it? Taking the above aspects into account, the list or Blin categories and the details of employers covered by such i dentogory La enclosed for information of all concerned. The recognition of apolicant service unions whose upplication file have been received within the stigulated date viz. 21 I would be considered as her this catemorisation. The Sunday (n.g. yerran) Director (SR) Cony to! [SA]] Heads of Telecom Circles/Hetre Districts. All Beads of other Additionative Units. Cont. d. . . . : #/

16-2|65-SR dated 3-8-86-

- 5. On behalf of Unions/Associations, their General Secretaries or the holders of corresponding office or the President only should normally address the Administration. The Assistant Secretaries/Deputy General Secretaries wherever specifically authorised by their General Secretaries, may also address communications to the Administration but the references made by them should contain a clear indication that the same are being made under the authority of the General Secretary concerned.

  31-1/64-SR dmed 5-4-1969
- 6. The Administration will send replies to communications from Unions' Associations addressed to the General Secretaries of the Unions' Associations and to the Headquarters' address of the Branch Unions concerned with the only exception of D.O. leaers from President. Replies to such D.Os. may be sent to the President but these will also be invariably addressed to the Headquarters' address of the Union Branch Unions concerned unless the sender of the reply is of the opinion that there are special reasons or circumstances for sending a reply direct to the address of the President. 31-3166-SR dt. 24-11-66
- 7. The Unions/Associations shall not espouse or support the cause of individual government servants relating to service matters. When such references are received, the Unions'Associations may be informed that they are precluded from taking up individual cases with the Administration and as such their references are being filed.

  16-2172-SR dated 7-7-72
- 8. As per the existing system, the entire working of an office is appropriately distributed among its different sections for quick and proper disposal. When a communication is received which deals with more than one subject, it creates administrative inconvenience and difficulty, necessitates preparation of extracts for action in appropriate files in the concerned sections and delays the disposal of items referred to in the communication. With a view to facilitate quick and straight disposal, each union's communication addressed to the administrative authorities concerned at different levels, should deal with only one subject.
- 9. Creation and abolition of posts is purely an administrative matter and it is not a subject which the Union can discuss with theo Administration. It is for the Department to decide whether a parti-

cular post is justified or not and it is not the function of the Union of determine the justification or otherwise of the post. Views of the Union may, however, be considered when the question is examined on merits. No correspondence will be entertained with the Union regarding creation of individual posts. The question of fixation of standards for creation of posts is a different matter and does not fall in the above-category.

16-6165-SR dated 31-3-1965

#### III. Office Bearers

1. Honourably retired Telecom. officials of any arm of serviceare eligible to hold office in Associations/Unions.

17-9|59-SR dated 23-2-60 and 33-7|77-SR dated 26-12-77

2. Telecom. employees are permitted to hold office in Unions/ Associations of their own arm of service and their own Circle/Division and All India Union concerned only. A class III employee can become an office bearer of a Union/Association of Class IV employees subject to the conditions that (a) the official belongs to the same arm of service and the same circle in the case of Circle Union and same Division in the case of Branch Union below Circle level and (b) the constitution of the Union of Class IV employees provides for membership of Class III employees. There is no objection to an employee holding office simultaneously in two or more branch Unions at Division; Circle and All India level provided the branches belong to his own arm of service, Circle and Division. The above restrictions shall not however apply in case of employees holding office of President/Vice President.

17-23:73-SR dated 8-1-75

3. Prescribed facilities should not be extended to branches of Unions/Associations where any of the office bearers are non-employees (outsiders.)

17-7;74-SR dated 17.1.75 and 17-28:84-SR dated 9-10-84

#### IV. Rulings on Membership

1. The right of the Unions to represent casual labour has not.

been conceded. But it any grievances of casual labour covered by
the recommendations of the Pay Commission are brought to notice
by the Federation or Unions affiliated to it. this will be examined.
However, no reply in respect of such grievances would be sent to the
Federation or Unions affiliated to it.

32-1/64-SR dated 11-8-64

2. The trainees who have been recruited directly and yet to be absorbed in the Department will not join for jorganise any Unions!

ANNEXURE R37

## ASSESSURE-OF

NO. 28017/2/92. Estt(D)
Government of India-Ministry
of Personnel.P.G. & Pensions
(Department of Personnel & Training).

Her Delhisthe 22nd Jensery 93.

#### GYPICE MEMORANDOM

Subject :- Retrenched Staff-Extension of the facility
of alternative appointment to regular
employees who have not completed 3 years of
service ....

Department of personnel (Administration ON No. 42014/1/75-Esta(D) ULIX dated the 27th March, 1976 and 29th June, 1978 according to which all retrenched temporary Central Government employees who were recruited, through the employeest exchange or through other recruiting equacies and have put in at mi least 3 years regular continuous service before retrenchment are eligible for redeployment, in the same organisation or elsewhere,

The question of extending this facility to similar retrenched temporary Central Govt. employees who have put in less than 3 years of regular continuous service was examined after consultation with the staff side. It has been decided that the existing schemes contained in EPEAR ON dated 27.3.76 and 29.6.78 ibid would be extended, to cover all temporary employees recruited

Contd..../-

regularly through the prescribed channels of recruitment such as Staff Selection Consission, Exployment Exchange
etc., including those who have not completed 3 years of
regular continuous service at the time of retrendment.
The modified scheme would have retrespective effect
from lat January, 1992.

3. All the Ministries/Departments are requested to bring the above schare to the notice of all concerned including these in the attached and subordinate offices for guidance and necessary action.

(Y.G. PARAMOR)

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All Ministries/Departments of the Govt of India

II —RTU EQ\4-202 .UN
AIGHT TO THEMBURDOOD
DEPARTMENT OF TELECOMMUNICATIO SIN Section

NNEXURE

ANYEXURE -

Dated New Delhi, 17Dec. 1998

All Heads of Telecom. Circles/Hetro Telecom.Distt. All Heads of other Administrative Offices. All Hoads of Mtoe. Regions/Project Circles.

Subject :4 Casual Labourers (Grant of Temporary Status and Regularisation ) Scheme, 1989 engaged in Circles After: 30.3.85 and upto 22.06.88.

I am directed to refer to this office order No. 269-4/93-3TN dated 25th June, 1993, where in orders were issued to extend the temporary status to all these Casual Mardoors who were engaged by the Project Circles/Electification Circles. during the person 31.3.85 to 22.5.88 and who were still continuing for much works where they were initially engaged and who were not absent for the last more than 368 days counting from the date of issue of the above said orders.

The matter has further bean examined in this office and it is decided that all those Casual mosdoors who were engaged by the Circles during the period from 31.3.85 to 22.6.83 and who are still continuing for such works in the Circles where they were initially engaged and who are not absent for the last more than 365 days counting from the date. of issue of this order, be brought under the above said Scheme,

The engagement of Casual Masdoors after 30.3.85, in violation of the institutions of the Head Quarter, has been viewd very seriously & it is decided that all past cases wherein recruitments has been made in violation of intructions of the Head Quarter dtd. 30.3.85 should also be analysed and discipling of the last cases. disciplinary action be initial defaulting Officers.

It has , also been decided that engagement of any fix Canual Mazdoors after the issue of this order should be viewed very seriously and brought to the notice of the appropriate mutnority for taking prompt and suitable action. This should be the personal responsibility of the Heads of Circles, concerned Ckass II Officers and amount paid to such Casual Mazdoors towards wages should be recovered from the person who has recruited/engaged Casual Labour in violation of these

Attested.

47002301

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It is further stated that the pervices of all the Casual Mazdoora who have rendured at least 246 days (206 days in the case of Administrative Offices observing 5 days a week) of service in a year on the date of issue of these orders, should be terminated after following the conditions as laid down in I.D. Act. 1947 under Section 25.F. G & H.

6. These orders are issued with the concurrence of Member (Pinance) vide U.O. No. 3811/93-FA-I da dated 1.12.93.

, Hindi version follows.

Yours Faithfully,

( S.K. DHAWAN) ASSISTANT DIRECTOR GREEPAL(STN)

#### Copy to :

- 1. All the staff members of Department JCM
- 2. All Recognised Unions/Associations
- 3. Budget/TE-I/TE-II/ana/CVC/PAT/ECS/SR sections of the Telecom Communication.
- 4. SPB-I Section, Department of Posts, & New Dalhi.

No RECTT-3/10/)art-II Dated at Guwahati, 4.1.94. Copy forwarded for information, guidance and necessary action to :-

- 1-2. The AETs Gumhati/Dibrugarh .
- 3. The Till, Guwahati.
- 9. The TDEs BGN/DR/SC/TZ/JRT/ZG3
- 10-14 The STTs BOH/DR/SC/TZ/JRT
- 15. The O.S.C.T.O. Guwahati .
- 16. The A.E. I/C CFSD, Queahati .
- 17. The Principal CITC, Guwahati.
- 18. The REN, Guvenhati.
- 19. The A.D. (Staff) C.O. Guwahati .
- 20-21. The Concerned Circle Secretaries of service Unions.

( K.J.K. Prasad Sarma)
Asstt. Director Telecom(EAR)
0/0 CGMT, Ulubari.
Gunabati - 781 007.

Attested.

MADORA

कन्द्रोध प्रसासनिक अधिकरण Central Administrative Tribunal

25 APR 201

गुबाहाडी न्यामपीट Guwahati Bench

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:: GUWAHATI BENCH::

O.A No 326 of 2000.

Binod Kr. Roy & ors.

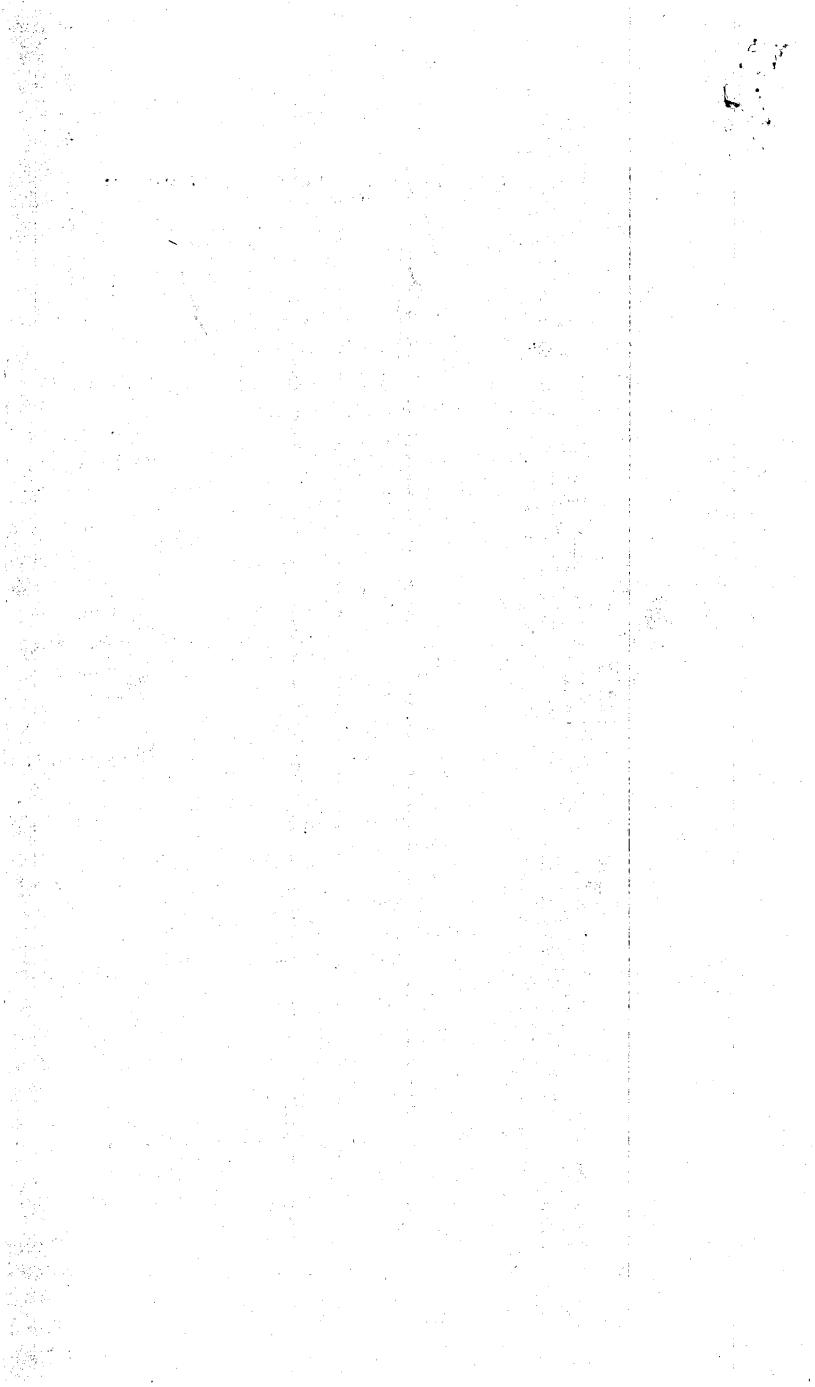
Applicants .

-vs-

Union of India & ors.

#### REJOINDER TO THE WRITTEN STATEMENT FILED BY THE RESPONDENTS.

- 1. That the applicants have gone through the written statement filed by the Respondents and have understood the contentions made therein. Save and except the statement made in the written statement which has not been admitted hereinbelow, rests may be treated as total denial. The statements which are not born out of records may also be treated as total denial.
- 2. That with regard to the statements made in paragraphs 1 and 2 of the written statement the Applicants offer no comment on it.
- 3. That with regard to the statements made in paragraph 3 of the written statement the Applicants deny the correctness of the same and begs to state that their cases are very much covered by scheme of 1989 circulated vide letter dated 7.11.89 (Annexure-2), which was prepared pursuant to the judgment (Annexure-1) of the Hon'ble Apex Court. Their cases are also covered by the subsequent clarifications issued by the Respondents in clarifying the (Annexure-2) scheme. Nowhere there has been any out of date hence question of limitation does not arise. On the other and hand the Hon'ble Tribunal in exercising its power under Sec. AT Act, 1985 can entertain the matter pertaining to casual worker.
- 4. That with regard to the statements made in paragraphs 4 and 5 of the written statement, the Applicants offer no comment on it.
- 5. That with regard to the statements made in paragraph 6 of the





written statement the Applicant denies the correctness of same and begs to state that the Applicant No. 2 can represent the interest of the other Applicants for the sake of their welfare. Law is settled that even an unrecognized union can report the cause, if the same is for the welfare of its union member.

6. That with regard to the statements made in paragraph 7 of the written statement, the Applicants while denying the contentions made therein begs to state that, the Respondents have already taken decision in respect of creation of posts (Annexure-5) and in fact by issuing Annexure-6 order dated 25.6.96 54 numbers Of. bosts have been allotted to Meghalaya SSA. The Respondents in the RJCM meeting have assumed the union regarding allotment of posts vide Annexure-5 minutes and accordingly the said assurance was materialise by Annexure-6 order dated 25.6.96 by allotting 45 posts to the Meghalaya 99A. It is therefore the contention of the Respondents are contradictory. On the other hand several have also been allotted to the Meghalaya SSA from other source and the Chief General Manager has conveyed his sanction to grant temporary status against 169 posts under Meghalaya SSA.

A copy of the communication dated 10.5.99 is annexed herewith and marked as  $\underline{Annexure} - RJ - 1$ .

7. That with regard to the statements made in paragraph 8 of the written statement the Applicant beg to state that as per the scheme of 1999 as well as its subsequent clarification issued time to time, the Respondents are duty bound to manage the bresent Applicants and to grant temporary status. Denial of the same has resulted in hostile discrimination, taking into tonsideration the fact that other similarly situated employees like that of the present Applicants have been granted with temporary status.

8 That with regard to the statements made in paragraph 9 of the written statement the Applicants beg to state that Apnexure-A of the OA the case of the Applicants required to be its subsequent scheme of 1989 and considered under clarifications. It is further stated that the judgment of Hon'ble Apex Court is quit clear that in case any casual worker worked continuously for one year, his case is required to be donsidered for grant of temporary status as per the scheme.

7. That with regard to the statements made in paragraph 10 of the written statement the Applicants beg to state that as pe the OM dated 27.3.76 and 29.6.78 read with OM dated 22.1.93 the case of the Applicants are required to be considered for redeployment on priority basis. It is further stated that as per the DÖT letter No. 269-69/88-STM dated 17.10.87 Respondents are duty bound to prepare a combined seniority list and to fill up the Group-D posts in order of seniority but the Respondents without taking into consideration the said OM dated 17.10.87 dis-engaged them from their respective services and how proposal has been made to fill up those posts by outsiders/juniors to the present Applicants.

A copy of the said OM dated 17.10.87 is annexed hereto as Annexure-RJ-2.

10. That with regard to the statements made in paragraph 11 of the written statement the Applicants beg to state that the statement made by the Respondents are contrary to their own circular dated 1.9.99 by which benefits of the scheme has been granted to the recruitees up to 1.8.98. In fact the Hon'ble Apex Court has given a clear cut direction to the Respondents to prepare a scheme on rational basis for those casual workers who have completed one year continuous service. The scheme of 1989 is

the net result of the said Apex Court is wherein no cut off date has been mentioned. Now the Respondents are debarred from making a statement that certain cut off date is in existence and even if there exists any such order, same will be in direct conflict of the Hon'ble Apex Court judgment (AnnexureØ1), and the Applicants pray that such orders including one cited by the Respondents (17.12.98) may be set aside and quashed and issuing authority may be held responsible for contempt of courts proceedings in violating the said judgment and order (Annexure-1).

11. That with regard to the statements made in paragraph 12 of the written statement the Applicants beg to reiterate and reaffirm the statements made in the OA as well as above (para-5 of the rejoinder).

12. That with regard to the statements made in paragraph 13 of the written statement the Applicants reiterate and reaffirm the statement made above as well as in the OA, and beg to state that both the schemes i.e. the schemes of postal department as well as the present scheme in question came into force pursuant t a similar judgment passed by the Hon'ble Apex Court and more so since both the departments under the same ministry, there should not have been any priority so far it relates to granting of benefit under the scheme is concerned.

13. That with regard to the statements made in paragraphs 14 and 15 of the written statement the Applicants while reiterating and reaffirming the statements made above as well as in the OA begs to state that, the Respondents in the RJCM meeting held in Shillong made certain commitment (Annexure-5) and said commitment has been fulfilled vide (Annexure-6) order dated 25.6.96 order allotting 45 posts to the Meghalaya SSA. Therefore the statements regarding 'nexus' is baseless. In fact acting on the request made on their behalf by the union only the said posts have been

allotted, and non by the impugned action, the Respondents sought to allot the same to some others (outsiders) ignoring their case who were at some time were their experiences hand. Even the Respondents did not even think fit to call them for such consideration, which is perse illegal and violate of Article 14 of the Constitution of India.

- That with regard to the statements made in paragraph 16 of the written statement the Applicants deny the correctness of and beg to state that as per the judgment of the Apex Court as well as per scheme of 1989 and its subsequent clarification from time to time issued , their cases required to be considered for re-engagement against the aforesaid 45 vacant posts of DRM or any other posts and temporary status with subsequent regularisation with full back wages.
- 15. That with regard to the statements made in paragraph 17 of the written statement the Applicants reiterate and reaffirm the statement made in para 5 and 11 of the RJ as well as in the OA.
- That with regard to the statements made in paragraph 18 of the written statement the Applicants beg to state that the Respondents have violated the direction issued by the Hon'ble Tribunal dated 20.9.99 (Annexure-12) which has been passed in the light of a judgment and order dated 13.8.99 passed in OA No. 107/99 and others wherein there has been a direction to consider the case of the Applicants in the light of the scheme as well as the judgment of the Hon'ble Apex Court. But the Respondents by issuing the impugned order dated 25.9.2000 has rejected the claim of the present Applicants as time barred, which is contrary to the directions issued by the Hon'ble Tribunal.
- ${
  m 17.}$  That with regard to the statements made in paragraph  ${
  m 19}$  of

the written statement the Applicants offers no comment on it.

- 18. That with regard to the statements made in paragraph 20 of the written statement the Applicants beg to state that the Respondents all along have been assuring the Applicants for their re-engagement and granting of temporary status reflection of which is there in the Annexure-9 letter dated 29.8.97. Only after filing of the OA they have shifted their stand on the ground that the Applicants have approached the Hon'ble Tribumal.
- 19. That with regard to the statements made in paragraph 21 of the written statement the Applicants reiterate and reaffirm the statement made above and beg to state that as per the OM indicated above as well as in the OA the case of the Applicants are required to be considered for re-engagement in priority basis and after such re-engagement they should be granted with temporary status and the other benefits as enumerated in the scheme of 1989.
- 20. That with regard to the statements made in paragraphs 22, 24, 25, 26 & 27 of the written statement the Applicants reaffirm the statement made above as well as in the OA and beg to state that the entire proceedings of the Respondents in issuance of the impugned order dated 29.5.2000 is illegal and violative judgment and order dated 20.9.99. Since there is no cut off date the scheme of 1989 which was prepared pursuant to a judgment the Hon'ble Apex Court, the stand taken by the Respondents regarding delay is baseless rather contemptuous in nature. Again as per the Government of India, Department of Personnel dated 22.1.93 (Annexure-3) and Training OM into consideration the DOT's letter dated 17.10.87 (Annexure- RJ-2) the case of the Applicants are required to be considered for engagement and grant of temporary status.

That with regard to the statements made in paragraph 28 of the written statement the Applicants beg to state that as per the DOT's letter dated 17.10.87 (Annexure-RJ-2) the Respondents are duty bound to prepare a combined seniority list of all casual workers including retrench casual workers and to grant the benefit of the scheme in order of seniority.

**32.**| That with regard to the statements made in paragraph of the written statement the Applicants deny the correctness of the same and beg to state that it is not open for the Respondents that their term of casual employment expired and is: therefore the Respondents have terminated Annexure-s 5 letters dated 25.6.96 it is crystal clear that presently are atleast 45 posts of DRM are in existence. That apart vide Ahnexure-RJ-1 letter dated 10.5.99 altogether 169 persons have beed granted temporary status who were much junior to the present Appiicants. Had there been any expiry of term as mentioned in the written statement, the Respondents ought not to have issued the aforesaid orders.

That with regard to the statements made in paragraph 30 of the written statement the Applicants deny the correctness of the same and beg to state that the posts allotted to the Meghalaya SSA pursuant to the request made on behalf of the Applicants now has been sought to be allotted to some outsiders without considering the case of the present Applicants.

That with regard to the statements made in paragraphs 31, 32, 33, 34, 35, 36, 37 & 38 of the written statement the Applicants deny the correctness of the same and begs to reiterate and reaffirm the statement made above as well as in the OA.

In view of the above facts and circumstances the Applicants submit that it is a fit case wherein your lordships would

practicusty be pleased to issue appropriate direction tot en Respondents for issuance of necessary order re-engaging the present Applicants in the vacant posts mentioned above or any other such posts and to grant temporary status by setting aside the impugned order dated 29.5.2000 (Annexure-14) and the order dated 17.12.98 as mentioned by the Respondents in their written statement at para-11 and any such order/orders of like nature by which the Respondents have put a cut off date for granting the benefit of the scheme.

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#### VERIFICATION

I, Shri Prabin Dutta, aged about 52 years, son of M.M. Dutta, Circle Secretary, All India Telecom Employees Union Line Staff & Group-D, N.E. Circle, Shillong, do hereby solemnly affirm and verify that I am one of the applicant in this instant application and conversant with the facts and circumstances of the case. Thus I am competent to verify this case and the statements made in paragraphs \( \lambda \operatorname{S} \) \( \lambd

And I sign this verification on this the  $\frac{7}{2}$  th day of April 2001.

Calon Mills

Archi Becretary

Line Haff & Cha.

2.2.8.0. B. S. Cha.

2.3.7.94001.

#### DEPARTMENT OF TELECOMMUNICATIONS OFFICE OF THE CHIEF GENERAL MANAGER, N.E. TELECOM CIRCLE, SHILLONG-793 001

No. EST/BE-445/RM/H1178

Dated at Shillong, the 3rd May, 1999.

In pursuance to DOT New Delhi letter No. 269-4/93-STN-II dated 12-2-1999, approval of the Chief General Manager, N.E. Telecom Circle, Shillong is hereby conveyed to grant Temporary Status to Casual Labourers to the extent of number indicated against each SSA as shown below which has been compiled based upon the information furnished by the SSAs/Units concerned.

Name of the SSA	Number of Casual Labourers to be given: Temporary Status as on 01-08-1998	
Manipur	150	
Meghalaya	169	
Tripura		
Total	320	
	(THREE HUNDRED TWENTY)	

As the numbers indicated above are furnished by the Units concerned, there should not be any variation in the figures. In case, there is a change, Heads of SSA should refer the cases to this office explaining the reasons thereof immediately for taking up those cases with TC HQ. The information in the prescribed proforma circuiated earlier, indicating reasons should reach this within 15 days from the date of issue of this letter.

(D. Ghi)

Dy. General Manager (A)

O/o. the Chief General Manager, N.E. Telecom Circle, Shillong.

Copy for information and necessary action to: -

TDM/Shillong/Imphal/Agartala/Itanagar/Aizawl 1.

Sr.ACAO(TA)/Sr.AO(BGT/TR)/ADT(HRD) C.Q. Shillong 2.

3. O.S. C.O. Shillong

Sceretary, Staff Side, RJCM, CTO Complex, Shillong 4.

5. Guard file 6. Office Copy

Asstt. Director Telecom (Esti)

O/o. the Chief General Manager, N.E. Telecom Circle, Shillong.

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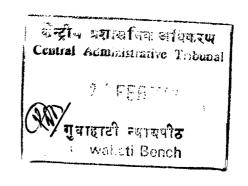
# Combined Schlority

## LIST

DOT No. 269-69/83-STN dt. 17/10/87

The undersigned is directed to refer to this office letter No. 269-64/83-STN dated 23.4.87 on the above mentioned subject and to state that the following instructions are issued in superssession of the earlier orders on the subject to streamline the regular absorption or retreestiment of casual labourers.

- labourers in respect of a recruitment unit will be maintained. This list will include all casual labourers working within the territorial jurisdiction of the recruitment unit, for various functional units such as Telecom/Projects/Maintenance regions/Electrification/Quality Assurance etc. to which they are attached.
- 2. Absorption of casual labourers against regular group 'D' post or actrenchment due to exigencies such as non-availability of work will be done strictly according to the combined sensority list.
- S. Non-recruiting circles/units should ensure that any of their requirement of casual labourers is invariably met through the respective recruitment unit of the concerned territorial circle only.
- 4. These instructions will have immediate effect.
- 5. This letter also disposes of d. c. letter No. E-13/CM/88-89/56 dated 24.9.18 from G. M.M., Southern Telecom. Region, Madrar on the subject.



#### BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

Title of the case :

OA No 326 of 2000

**BETWEEN** SHRI BINOD KUMAR & OTHERS AND

.. Applicants.

UNION OF INDIA & ORS

.....RESPONDENTS

#### WRITTENSTATEMENT SUBMITTED BY THE RESPONDETNS

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6.	Annexure-R4	10,11
7.	Annexure-R5	12 to 19

Filed by: Ilsha Das

Miss Usha Das Addl CGSC

Date: 25/1/08.

## IN THE HON'BLE CENTRAL ADMINISTRATINEAURIBUNAL TID GUWAHATI BENCH, GUWAHATI.

O.A. NO. 326/2000

Shri Binod Kumar & others .....

गुषाहाणी म्यायपी Applican Guwahati Bonch

Union of India & others .....

.. Respondents

(Written statements filed by the respondents No. 1, 2 &3)

The written statements of the respondents No 1,2and 3 are as follows:-

- That the copies of the O.A No. 326/2000 herein after referred to as application 1. have been served on the respondents and the respondents after going through the said application have understood the contents there of.
- 2. That the statement made in the application save and except those which are specifically admitted and denied by the respondents.
- 3. That with regard to the statement made in paragraph 1 of the application the answering respondents state that the disposing of the individual representation filed by the applicants pursuant to the judgement and order dated 20.9.99 passed in O.A. No.222 and 252 of 1997 was legal and as per the direction of the Hon'ble Tribunal/Guwahati and the applicant does not satisfy the condition of the scheme the applicants were barred by time limitation. Moreover it is to mentioned that the applicants are not a civil servants holding a sanctioned Civil Post governed by CCS(CCA) Rules 1965 and as such he cannot file this application in this Hon'ble Tribunal.
- That with regard to the statement made in paragraph 2 and 3 of the application the respondents have nothing to comment.
- 5. That with regard to the statement made in paragraph 4.1 of the application the respondents have nothing to comment.
- That with regard to the statement made in paragraph 4.2 of the application the respondents beg to state that the statement is not correct. Shri Prabir Dutta is the Circle Secretary, Line Staff and Group D, N.E.Circle. Moreover as per ruling on membership the right of the Union to represent casual labour has not been conceded. The Union can represent the cases of regular staff only. Hence applicant No.2, Shri Prabir Dutta cannot represent the interest of casual labourer. (O.M. Annexed here as R1 and R2).
- 7. That with regard to the statement made in paragraph 4.3 of the application the respondents beg to state that the applicants worked as casual labourer only for work which is of casual nature. Their post cannot be created and does not fall under regular establishment. Nature of work and the term expired after the prescribed period. The applicants are no longer working as casual labourer. In pursuance of the judgement and order dated 20.9.99 in O.A.No.222/97 and 252/97 passed by this Hon'ble Tribunal their representations were considered in the light . of the judgement on the basis of the available records. Their services were no longer required and services were discontinued since a long time. As there is no provision in the rules regarding re-engagement/or regularisation after such a prolonged discontinuity and to condone such a long discontinuity, their prayer for regularisation could not be entertained and was rejected.
- 8. That with regard to the statement made in paragraph 4.4 of the application the respondents beg to state that as per directive of the Hon'ble Supreme Court of India, Ministry of Communication prepared a scheme in the name and style of 'Casual Labour' (Grant of Temporary Status and Regularisation) Scheme,1989 which was implemented.
- 9. That with regard to the statement made in paragraph No.4.5 of the application the respondents beg to state that casual labourer was engaged only for work which is of casual nature. The scheme for temporary status on regularisation of casual labourer is applicable only to those labour who are continuously working in the Department and engaged prior to 30.3.85. Moreover as the work is of casual

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applicants that they possess all the qualification mentioned in the said scheme is not correct. The applicants have no right to claim any benefit under the said scheme.

That with regard to the statement made in paragraph 4.6 of the application the respondents beg to state that as OM dated 27.3.76 and 29<sup>th</sup> June 1978 it is clearly mentioned that facility of re-deployment would be extended to cover all the temporary employees recruited regularly through the prescribed channels of recruitment through recruiting agencies and have put in at least 3 years regular continuous service before retrenchment. But in the instant application the applicants were not at all granted temporary employees status. The order as in Annexure 3 of this application, does not reflect anything in favour of the applicants relating to their re-deployment. (O.M. dated 22.1.93 is enclosed here as R.).

That with regard to the statement made in paragraph 4.7 of the application the respondents beg to state that as per letter No.269-4/93-STN-II dated 17.12.98 it is clearly mentioned that all those casual mazdoors who were engaged by Circle during the period from 31.3.85 to 22.6.88 and who are still continuing for such works in the circle where they were initially engaged and who are not absent for the last more than 365 days. This order mentioned by the applicant in this paragraph does not reflect anything in favour of the applicants. (DoT letter No.269-4/93-STN II dated 17.12.98 is enclosed as R.).

That with regard to the statement made in paragraph 4.8 of the application the respondents beg to state that the applicant No.2 Shri Prabir Dutta as Circle Secretary represents only Line Staff and Group D of the N.E. Circle and not casual labourers as per Govt. norms. The right of the Union to represent casual labourer has not be conceded by Government. The Union can represent only the cases of regular staff only (Annexure – R2).

That with regard to the statement made in paragraph 4.9 and 4.10 of the application the respondents beg to state that the judgement of the Ernakulam Bench of the Hon'ble Tribunal delivered on 13.3.95 in O.A.No.750/94 does not reflect anything in favour of the applicants as the judgement is for Postal Department only. Though the Postal and Telecommunication are under the same ministry i.e. Ministry of Communication rules and regulation are not same. The benefits which are getting by the Telecommunication, Postal Department is not getting the same benefit. Hence the claim is liable to be dismissed.

That with regard to the statement made in paragraph 4.11 of the application the respondents beg to state that this does not reflect anything in favour of the applicants relating to their regularisation.

That with regard to the statement made in paragraph 4.12 of the application the respondents beg to state that this does not reflect anything in favour of the applicants.

That with regard to the statement made in paragraph 4.13 of the application the respondents beg to state that the applicants do not fulfil the qualification mentioned in the scheme. Hence the claim is liable to be dismissed.

That with regard to the statement made in paragraph 4.14 of the application the respondents beg to state that the Annexure-7 in the applicants' application the letter was issued by Shri Prabir Dutta, Circle Secy. AITEU who can represent only the cases of regular staff but instant application he has represented the cause of the casual labour which he cannot represent.

That with regard to the statement made in paragraph 4.15 of the application the respondents beg to state that the applicants made prayer in the Hon'ble Tribunal in O./A.222/97 and 252/97 and judgement and order dated 20.9.99 which was disposed of by the respondents as per the directive of Hon'ble Tribunal.

That with regard to the statement made in paragraph 4.16 of the application the respondents have nothing to comment.

Oto the CGMT, BSNL
NE-1 Telecom Circle, Shiffong-1

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That with regard to the statement made in paragraph 4.17 of the application the respondents beg to state that this does not reflect anything in favour of the applicants regularisation.

21.

That with regard to the statement made in paragraph 4 18 of the application the respondents beg to state that as per rule the retrenched Temporary Central Govt employee cannot be re-engaged through the employment exchanges but the instant applicants were not at all granted temporary status and hence the claim is liable to be dismissed.

22.

That with regard to the statement made in paragraph 4.19 of the application the respondents beg to state that the Directive of the Hon'ble Tribunal in his judgement and order dated 20.9.99 was disposed of as per rule.

23.

That with regard to the statement made in paragraph 4.20 of the application the respondents beg to state that the judgement and order dated 20.9.99 in the O.A.222/97 and 252/97 was implemented as per the directive of the Hon'ble Tribunal.

24.

That with regard to the statement made in paragraph 4.21 of the application the respondents beg to state that the representation of the applicant were disposed of as per the directive of the Hon'ble Tribunal.

25.

That with regard to the statement made in paragraph 4.22, 4.23 and 4.24 of the application the respondents beg to state there is no provision in the rules regarding re-engagement/ regularisation after such a prolonged discontinuity and to condone such a long discontinuity. Hence the applicants has no right to claim any benefit under any provision of law. The action taken by the respondents is legal as per rule. The applicant has no right to claim for set aside and question the stand taken by the respondents.

26.

That with regard to the statement made in paragraph 4.25 of the application the respondents beg to state that the applicants are not having the requisite qualification for the scheme and therefore their case for grant of temporary status could not be considered. This does not reflect anything in favour of the applicant.

27.

That with regard to the statement made in paragraph 4.26 of the application the respondents beg to state that consideration for re-engagement is only for those who worked as temporary Central Govt. Employees only The applicants have never worked as Temporary Central Govt. employees. So it does not reflect any thing in favour of the applicants relating to the re-engagement as and when the vacancy arises.

28.

That with regard to the statement made in paragraph 4.27 of the application the respondents beg to state that as the applicants were not Temporary Central Government employee question of seniority list does not arise. The claim of the applicants are illegal and it has no value in the eyes of law.

29.

That with regard to the statement made in paragraph 4.28 of the application the respondents beg to state the casual labour are engaged for work which is of casual nature. Nature of work and their term expired after the prescribed period. Hence the action on the part of respondents is legal as per the departmental rule. The applicants has no right for calling the action illegal and arbitrary in nature.

30.

That with regard to the statement made in paragraph 4.29 of the application the respondents beg to state that the statement in this paragraph is false and tried to mislead the Hon'ble Tribunal. The judgement and order dated 30.9.99 was implemented by the respondents as per rule. Evidently the applicants claim has no value in the eyes of law.

31.

That with regard to the statement made in paragraph 5.1 to 5.8 of the application the respondents beg to state that the none of the grounds is maintainable as well as in facts and as such the application is liable to be dismissed.

32.

That with regard to the statement made in paragraph 6 of the application respondents have nothing to comment.

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- That with regard to the statement made in paragraph 7 of the application the respondents beg to state that the applicants filed an application before this Bench of Hon'ble Tribunal in OA.No.222/97 and 252/97 in which Judgement and Order dated 30.9.99 was passed by this Hon'ble Tribunal and the respondents has disposed of as per the directive of this Hon'ble Tribunal.
- 34. That with regard to the statement made in paragraph 8.1 to 8.5 of the application regarding the reliefs sought for the respondents beg to state that the applicants are not at all entitled to any of the reliefs sought for and as such the application is liable to be dismissed.
- 35. That with regard to the statement made in paragraph 9 of the application the respondents beg to state that in view of the ciscumstances no interim order is warranted as prayed for.
- 36. That with regard to the statement made in paragraph 10, 11 and 12 of the application the respondents have nothing to comment.
- 37. That the respondents beg to state that further, now that since BSNL has become a Corporate body the Hon'ble Central Administrative Tribunal has no jurisdiction over service matters of BSNL (Annexure R5).
- 38. That the respondents beg to state that the applicants are not entitled to any of the reliefs sought for in this scheme as they are having no requisite qualification for those scheme claimed by the applicants and as such the application is liable tom be dismissed with cost.
- 39. That the respondents submit that in fact that there is no merit in this case and as such the application is liable to be dismissed with cost.

्रह्म , प्रशासनिक अधिकर्ण Central Administrative Tribunal १ एएएए००० गुवाहाटी न्यायपीठ Guwar ti Banch

Assit General Manager (Legal)

On the CGMT. BSNL

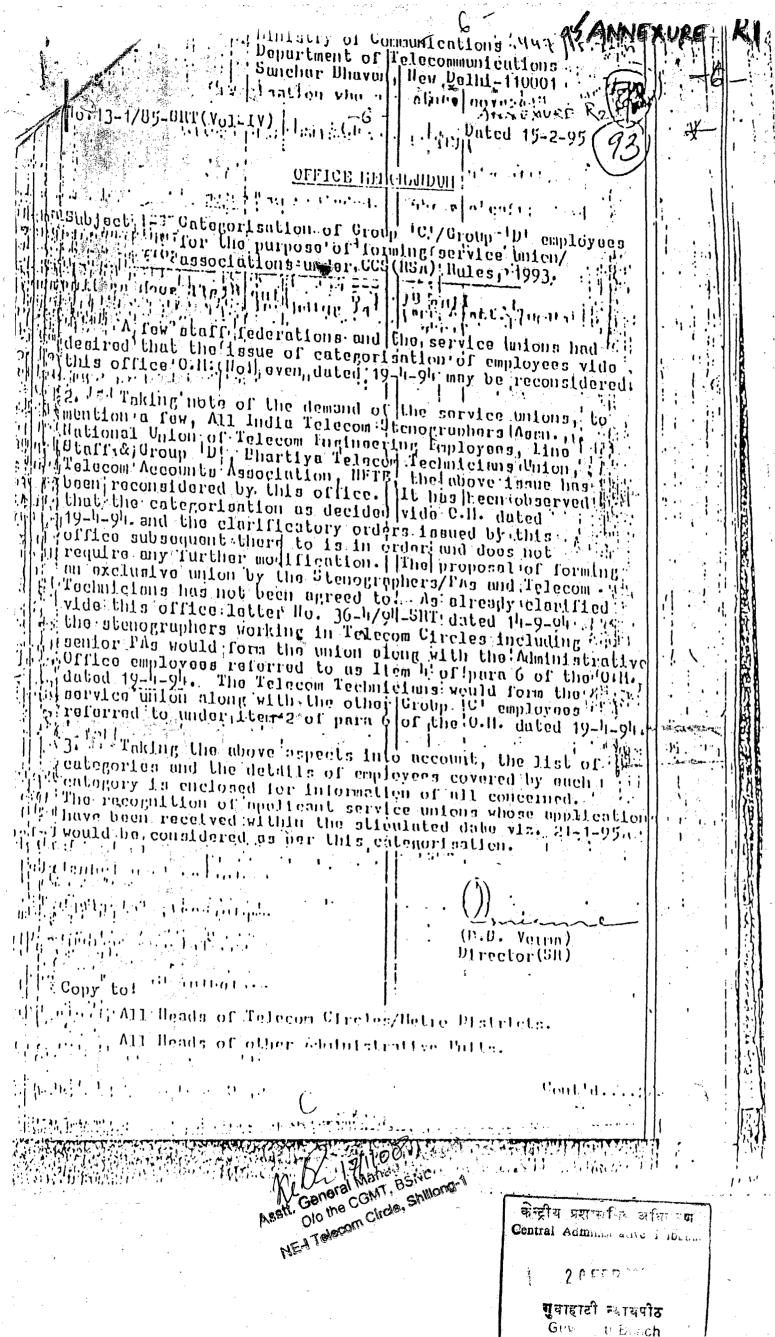
NE4 Telecom Circle, Shillong-1

## **VERIFICATION**

I, Shri K.L.Shaw, Asstt.General Manager (Legal), O/o the Chief General Manager Telecom, North East-I Telecom Circle, Shillong -793001 as authorized do hereby solemnly declare that the statements made above in the Petition are true to my knowledge, belief and information and I sign the verification on this .17th day of .Ta.m....2008.

I have not Subprened any meteral fact before Honble court.

Assit. General Manager (Legal)
Olo the CGMT, BSNL
Olo the CGMT, Shillong-1
DECLARANT



1. No action is to be taken on direct reference from branch, as except when specifically ordered by Minister/Deputy Minister/Leroman, Telecom. Board/Member of the Telecom. Board.

16-2/65-SR dated 3-8-86

- 5. On behalf of Unions/Associations, their General Secretaries or the holders of corresponding office or the President only should normally address the Administration. The Assistant Secretaries/Deputy General Secretaries wherever specifically authorised by their General Secretaries, may also address communications to the Administration but the references made by them should contain a clear indication that the same are being made under the authority of the General Secretary concerned.

  31-1/64-SR dmed 5-4-1969
- 6. The Administration will send replies to communications from Unions' Associations addressed to the General Secretaries of the Unions Associations and to the Headquarters' address of the Branch Unions concerned with the only exception of D.O. letters from President. Replies to such D.Os. may be sent to the President but these will also be invariably addressed to the Headquarters' address of the Union Branch Unions concerned unless the sender of the reply is of the opinion that there are special reasons or circumstances for sending a reply direct to the address of the President. 31-3166-SR dt. 24-11-66
- 7. The Unions/Associations shall not espouse or support the cause of individual government servants relating to service matters. When such references are received, the Unions'Associations may be informed that they are precluded from taking up individual cases with the Administration and as such their references are being filed.

  16-2172-SR dated 7-7-72
- 8. As per the existing system, the entire working of an office is appropriately distributed among its different sections for quick and proper disposal. When a communication is received which deals with more than one subject, it creates administrative inconvenience and difficulty, necessitates preparation of extracts for action in appropriate files in the concerned sections and delays the disposal of items referred to in the communication. With a view to facilitate quick and straight disposal, each union's communication addressed to the administrative authorities concerned at different levels, should deal with only one subject.
- 9. Creation and abolition of posts is purely an administrative matter and it is not a subject which the Union can discuss with theo Administration. It is for the Department to decide whether a parti-

cular post is justified or not and it is not the function of the Union to determine the justification or otherwise of the post. Views of the Union may, however, be considered when the question is examined on merits. No correspondence will be entertained with the Union regarding creation of individual posts. The question of fixation of standards for creation of posts is a different matter and does not fall in the above-category.

16-6/65-SR dated 31-3-1965

#### III. Office Bearers

1. Honourably retired Telecom. officials of any arm of service are eligible to hold office in Associations/Unions.

17-9|59-SR dated 23-2-60 and 33-7|77-SR dated 26-12-77

2. Telecom. employees are permitted to hold office in Unions/ Associations of their own arm of service and their own Circle/Division and All India Union concerned only. A class III employee can become an office bearer of a Union/Association of Class IV employees subject to the conditions that (a) the official belongs to the same arm of service and the same circle in the case of Circle Union and same Division in the case of Branch Union below Circle level and (b) the constitution of the Union of Class IV employees provides for membership of Class III employees. There is no objection to an employee holding office simultaneously in two or more branch Unions at Division Circle and All India level provided the branches belong to his own arm of service, Circle and Division. The above restrictions shall not however apply in case of employees holding office of President/Vice President.

17-23:73-SR dated 8-1-75

3. Prescribed facilities should not be extended to branches of Unions/Associations where any of the office bearers are non-employees (outsiders.)

17-7;74-SR dated 17.1.75 and 17-28/84-SR dated 9-10-84

#### IV. Rulings on Membership

1. The right of the Unions to represent casual labour has not.

been conceded. But if any grievances of casual labour covered by
the recommendations of the Pay Commission are brought to notice
by the Federation or Unions affiliated to it, this will be examined.

However, no reply in respect of such grievances would be sent to the
Federation or Unions affiliated to it.

32-1'64-SR dated 11-8-64

2. The trainees who have been recruired directly and yet to be absorbed in the Department will not join form organise any Unions!

Assit Olo the CCC. AT. B. A. Telecom Circle

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MO. 28017/2/92. Rett(D)
Government of India, Ministry
of Personnel, P.G. & Pensions
(Department of Personnel & Training).

New Delbi, the 22nd January 93,

#### OFFICE MEMORANDUM

subject :- Retrenched Staff-Extension of the facility

of alternative appointment to regular

exployees who have not completed 3 years of
service ....

The undersigned is directed to infer to Engages Department of personnel (Administration OH No. 42014/1/75-Estt(D) 01. III deted the 27th Harch, 1976 and 29th June, 1978 according to which all retrenched temporary Central Government exployees who were recruited, through the employment exchange or through other recruiting agencies and have put in at mk least 3 years regular continuous service before retrenchment are eligible for redeployment, in the same organisation or elsewhere.

The question of extending this facility to similar retremphed temporary Central Govt, employees who have put in less than 3 years of regular continuous service was examined after consultation with the staff side. It has been decided that the existing schemes contained in EPEAR ON dated 27.3.76 and 29.6.78 ibid would be extended to cover all temporary employees recruited

Asstt. Olo I. Olo Circle, Shillong.



regularly through the prescribed channels of recruitment such as Staff selection Commission, Reployment Exchange
etc., including those who have not completed 3 years of
regular continuous service at the time of retrendment.
The modified scheme would have retrempentive effect
from 1st January, 1992.

3. All the Ministries/Departments are requested to bring the above scheme to the notice of all concerned including these in the attached and subordinate offices for guidance and mecessary action.

ed/-(Y.G. Paramon ) Director.

To

All Ministries/Departments of the Govt. of India-

Rest. General Manager (Legal)
Assit. General Manager (Legal)
NEA Telecom
Circle: Shillong: 1

REA Telecom
Central Administrative Tribunal

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- 10 - 00 mo. 299 96 Annexure -

NJ. 269-4/93 STH- II GOVERNMENT OF INDIA DEPARTMENT OF TELSCOMMUNICATION STN Section

NNEXURE

Dated New Delhi, 17Dec. 1998

annexure

All Heads of Telecom. Circles/Hetro Telecom.Distt. All Heads of other Administrative Offices. All Heads of Mtce. Regions/Project Circles.

Casual Labourers (Grant of Temporary Status and Regularisation ) Scheme, 1989 engaged in Circles nfter: 30.3.85 and upto 22.06.88.

Slr.

I am directed to refer to this office order No. 269-4/93-3TN dated 25th June, 1993, where in orders were issued to extend the temporary status to all these Casual Mardoors who were engaged by the Project Circles/Electification Circles, during the person 31.3.85 to 22.5.68 and who were still continuing for much works where they were initially engaged and who word not absent for the last more than 368 days counting from the date of issue of the above said orders.

2. The matter has further been examined in this office and it is decided that all those Casual mordoors who were engaged by the Circles during the period from 31.3.85 to 22.6.83 and who are still continuing for such works in the Circles where they were initially engaged and who are not about for the last more than 365 days counting from the date of lusue of this order, be brought under the above said Scheme.

The engagement of Casual Masdoors after 30.3.85, in violation of the institutions of the Head Quarter, has been viewd very seriously & it is decided that all past cases wherein recruitments has been made in violation of intructions of the Head Quarter dtd. 30.3.85 should also be analoysed and disciplinary action be initial defaulting Officers.

It has , also been decided that engagement of any tax Canual Mazdoors after the issue of the order should be viewed very seriously and brought to the notice of the appropriate authority for taking prompt and suitable action. This should be the personal responsibility of the Heads of Circles, concerned Ckass II Officers and amount paid to such Casual Mazdoors towards wages should be recovered from the person who has recruited/engaged Casual Labour in violation of these

Attested.

ATOORSO

Assit Olo the COMT. Bonnand St. General Main BSIN .... 2/
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## ANNEAURE - 3 (Contd.)

It is further stated that the pervices of all the Casual Mazdoors who have rendured at least 240 days (206 days in the case of Administrative Offices observing 5 days a week ) of service in a year on the date of issue of these orders, should be terminated after following the conditions as laid down in I.D. Act. 1947 under Section 25.F. G & H.

6. These orders are issued with the concurrence of Member (Pinance) wide U.O. No. 3811/93-FA-I dx dated 1.12.93.

Hindi version follows.

Yours Faithfully.

( S.K. DHAWAN)
ASSISTANT DIRECTOR GRHERAL(STN)

Copy to :

- 1. All the staff members of Department John
- 2. All Recognised Unions/Associations
- 3. Budget/TE-I/TE-II/ana/CVC/PAT/ECS/SR sections of the Telecom Communication.
- 4. SPB-I Section, Department of Posts, " New Delhi.

No RECTI-3/10/)art-II Dated at Guwahati, 4.1.94. Copy forwarded for information, guidance and necessary action to :-

- 1-2. The AMTs Gumhat1/Dibrugarh .
- 3. The Till, Guwahati.
- 9. The TDEs BGN/DR/SC/TZ/JRT/MG3
- 10-14 The STTe BON/DR/SC/TZ/JRT
- 15. The O.S.C.T.O. Guwahati .
- 16. The A.E. I/C CISD, Guwahati .
- 17. The Principal CITC, Gumnhati.
- 18. The REN. Guvahati.
- 19. The A.D. (Staff) C.O. Guwahati .
- 20-21. The Concerned Circle Secretaries of service Unions.

(K.J.K. Pramad Sarma) Asett. Director Telegom(EAR) 0/0 CGMT, Ulubari. Gunabati - 781 007.

Attested.

MOVOOR'S.

Asstt. General Manager (Legal)
Ofc
NE-1 Telecom Circle, Shillong-1

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गुवाहाडी न्दायपीठ Guwahati Bench

केन्द्रीय प्रशास्त्रीय आब्द एक Central Administrative Tributal

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पुबाहारी ह्यायपीठ Guwahati Bench

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0.A.198 of 2001

esent : Hon'ble Mr. Justice R.N. Ray, Vice-Ch 'rman Hon'ble Mr. B.F. Singh, Administrative Member

BISANIATH BANERIEE

VS.

UNION OF INDIA & ORS.

: Mr. B.K. Mondal, counsel For the applicant

For the respondents : Mr. M.S . Banerjee, counsel

Heard on: 1.3.2001

Order on : 1.3.2001

ORDER

R.N. Ray, V.C.

Ld. coursel for both sides are present.

is relating to the Department of Telecom which has now become

Bharat Sanchar Nigem Limited is definately corporate body.

corporate body under the Government of India within the

meaning of Article 12 of the Constitution. But that has not

been notified till today and therefore, this court has no

jurisdiction to entertain such petition.

at the stage of admission Accordingly, the O.A. is disposed of as 'not maintainable'.

The applicant may approach the appropriate forum in respect of

his grievances made in this O.A. No order as to costs.

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VICE CHARM

NEA Telecom Circle, Shillong, Asst. General Mar

mus a Gort Company

(数据的) (10.35年3月)

CENTRAL AOMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

केन्द्रीय महात्ता कर्मायक

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CIVIL MISC. CUNTEMPT APPLICATION NO. 176 OF 2003 34

DRIGINAL APPLICATION/DIARY NO.4605 OF 2002 ALLAHABAD THIS THE 30th DAY OF UCTUBER, 2003

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER-A HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

- 1. R.A. Patel, Junior Telecom Officer.
- 2. Rom Swaroop, Lina Man.
- 3. Mewo Lal, Talacom Tochnical Applatant.
- Kamlesh Kumar Mishra, Regular Mezdoor. 4.
- Ram Sahivan Patel, Regular Mazdoor. 5.
- Shanker Lal, Regular Mazdoor. 6. All posted at Telephone Exchange Saroan, District-Allahobod.

Andrajaet, Phone Mechanic.

Avedh Rao, Phone Mechanic.

, Ruhah Chandra, Phono Mochanic.

paladeen, Regular Mazdoor.

Radha Devi, Regular Mazdoor.

Anoop Kumar, Regular Mazdoor. 12.

GLI (Ligal)

Resuzeraltz

Ration regan All posted of Karchhana Talephone Exchange,

District-Allehebad.

Raja Ram, Phone Mechanic, 13. Posted as Jasra Exchange, District Allahabad.

B.9. Singh, Junior Telecom Officer. 14.

Madho Prasad, Phone Mechanic Posted at Ghoorpur, 15. Telephone Exchange, Allahabad.

( Ray Advocate Shri R.g. Singh ) NE4 Telecom Circle, Shillong-1

Veraus

Sri Prithvipal Singh, CMO, Bharat Sancher Nigem Ltd., New Delhi.

Sri V.K. Shukla. Chief General Manager, U.P. at Lucknow.

.Respondents

( By Advocate -----

#### ORDER

#### HUN'BLE MAJ GEN. K.K. SRIVASTAVA. MEMBER-A

This Contempt Patition is filed against the officers of Bharat Sancher Nigem Limited a newly constituted corporation. Since no notification under section 14(2) hey? been issued in respect of this newly constituted corporation i.e., B.S.N.L. This Contempt Patition is not mointainable before this Tribunal.

- The legal position has been well settled in this regard by the Judgments of Division Bench of Hon'ble Delhi High Court in A Rom Gopal Verma Vo. U.O.I. and Ora A.I.S.L.J. 2002(1) 352 and Harrite Bombay High Court in 8.5.N.L. Vs. A.R. Patil and Ors.etc (3),  $\Lambda_{\Lambda}^{*}$ , 1.
- In Whew of the above the contempt patition is rejected. as not maintainable with liberty to the applicant to approach the appropriate forum.

Section Officer 7/1 | b 2.

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CERTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAN DENCH

Central Administration of the Convenient of the

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O.A.No.811/2002

Thursday this the 28th day of November, 2002

#### MARIOZ

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. TIN.T. NAYAR, ADMINISTRATIVE MEMBER

J.Sasisadharan Pillai, S/o Janardhan Pillai Staff No.3358, Senior Telecom Operating Assistant (P), Telephone Exchange, Elampalloor, Kundara remiding at Krishnavilasom Veedu, Ambipoika, Kundara.

... Applicant

(By Advocate Mr. Vishnu S. Chempazhanthiyil)

- 1. Assistant General Manager (Admn)
  Office of the General Manager (Telecom)
  Olatrict, BSNL, Kollam.
- 12. General Manager, Telecom District,
  15. DSNL, Kollam.
- The Director General,
  Telecom Department, New Delhi.
- Secretary, Ministry of communications,
- 5. K.M.Georgekutty
  Sanior TON(P),

Telephone Exchange, Pathanapuram. .. Respondents

(By Advocate Mr. K. Keupvenkutty, ACGSC - R1 - 4)

The application having been heard on 20.11.2002, the Tribunal on the same day delivered the following:

Contd.

Asstt. General Curde, Shillong-1

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. 2. ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Central Administrative Tribidial

The applicants working Senior ជ១ Telecom

COLUMN WILLIAM WAR

Operating Appletant Phunder the Bharat Sanchar Nigam Limited (BSNL-for dloge) what filed this application challenging the order tidated 1.8.2002 by which the applicant a posting Aharaboon changed from Kundra to Pathanapuram, order datedity. 8.2002 (A6) by which the

5th respondent has been not ted to Kundara and the A9 The Million Line of the Control of t order dated 21.11.2002 by which his representation for

retention at Kundara or at Kottiyam has been rejected.

The applicant claimed that he being an ex-territorial army man he is entitled to a posting in a choice sta tion and that the order turning down the request

lo unouotainable.

NE-1 Telecom Circle, Shillong-1 Shri K.Kesavankutty took notice for official respondents. He argued that the application may not be entertained as the applicant being an employee of the BSNL and as the BSNL has not been notified under the Administrative Tribunals Act, the Tribunal does not have jurisidetion. On the facts the counsel argued that the applicant having ceased to be a member of the

territorial army in the year 1999 he is not entitled o any benefit and he nupports the impugned order on Maxound that 11 WHE inguid OB of }

assit. General Manager (Legal)

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have considered the question entertain this jurisdiction of the Tribunal Ŀö application. Since the applicant has been absorbed as an employee of the BSNL he is no more an employee of No the BSNL hoo not been the Telecom Department. notified under the Administrative Tribunals Act, this Tribunal cannot exercise jurisdiction in regard to nervice mattern of auch amployees BSML. ο£ applicant being one who has been absorbed we find that this Tribunal does not have jurisdiction to outertain this application.

under Section 19(3) of the Administrative Tribunals

Dated the 20th day of November, 2002

Sd/-(T.N.T.NAYAR) ADMINISTRATIVE MEMBER

Sd/-(A.V.HARIDASAN) VICE CHAIRHAN

15

Contempt Petition No.6 of 2004.

Date of decision: This the 1st day of April 2004

The Hon'ble Shri Kuldip Singh, Judicial Member

The Hon'ble Shri K.V. Prahladan, Administrative Member

Shri Pankaj Borah, S/o Late Baburam Borah, Resident of Village- Bhakatgaon, P.O. - Nabhanga, Golaghat, Assam. By Advocates Mr A. Dasgupta and Mr S. Chakraborty.

- verbusi

- l. Shri Binod Kumar Mishra General Manager Telecom, Kamrup Telecom District Guwahati.
- Shri Kamal Krishna Das Divisional Engineer (ADmn). Office of General Manager, Telecom, Kamrup Telecom District, Guwahati.

.Respondents

Advocate Mr B.C. Pathak, Addl. C.G.S.C.

## DER (ORAL)

KULDIP SINGH, JUDICIAL MEMBER

The petitioner has filed this Contempt Petition on 25.2.2004 whereas the order in the U.A. was passed on 26.8.2002. Even excluding the time for communication of this order and the time given for implementation of the order then also the Contempt Petition has become barred by limitation under provisions of Section 20 of the Contempt of Courts Act. The respondents have taken another objection that the officers belong to the Bharat Sanchar Nigam Limited BSNL for short), therefore, the Tribunal-

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jurisdiction. The Learned counsel for the respondents even quoted a judgment of the Delhi High Court in Ram Gopal Verma Vs. Union of India and others, reported in 2002 (1) SLJ 352, wherein it was held that the Tribunal has no jurisdiction for a Public Sector Enterprise unless notification is issued under Section 14(2) of Administrative Tribunate Act. The learned counsel for the respondents also referred to another judgment passed by

the Tribunal in Civil Minc. the Allahabad Bench of Contempt Application No. 175 of 2003 wherein also contempt poitilen was also liked against offleara of the BSNL and since no notification have been issued in respect the BSNL under Section 14(2) of the Administrative Tribunals Act, it was held that the Tribunal had no jurisdiction over the BSNL.

Following the aforementioned two judgments we also hold that this Tribunal has no jurisdiction over the BSNL and accordingly the Contempt Peition is dismissed.

Sd/MEMBER(J) Sd/MEMBER(A)

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C.A.T. CUWAHATI BANCH Grahati., 84 05